

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN**

ORIGINAL APPLICATION No. 641 of 2023

**Report by petitioners on compliance of the order dated 11.03.2024
of Hon'ble National Green Tribunal**

**IN THE MATTER OF
SUMAN CHAUHAN & 49 OTHERS VS GOVERNMENT OF
UTTAR PRADESH & OTHERS**

INDEX

S. N.	Description of Paper	Page No.
1.	Index	1-2
2.	Report by petitioners on compliance of the order dated 11.03.2024 of Hon'ble National Green Tribunal	3-6
3.	Annexure-1: Details of properties of petitioners	7-56
4.	Annexure-2: Copy of registered sales deed of land	57-63
5.	Annexure-3: Photographs proving earlier existence of old mud embankment between the river & petitioner's villages	64-65
6.	Annexure-4: A copy of the photographs showing people crossing the river near the villages	66-67
7.	Annexure-5: A report to this effect dated 08.05.2008, issued by ADM, Gautam Budh Nagar	68-69
8.	Annexure-6: A copy of the decree dated	70-84

L5

Sumit

Mehar Singh
Mansoor Singh

286

	30.08.1999, passed by the Civil Judge	
9.	Annexure-7: A copy of the judgment & order dt. 15.9.2015 passed by the Hon'ble High Court	85-90
10.	Affidavit	91
11.	Proof of Service	92





: Megha Abhay Gupta

Air Commodore

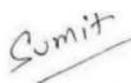
Sumit Mehta

Megha Abhay Gupta

Abhay Gupta (VSM)

Name and Signatures of party in person/Authorized representatives

Dated: 14.05.2024 Place: Delhi


Megha Abhay Gupta

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN
ORIGINAL APPLICATION No. 641 of 2023**

**Report by petitioners on compliance of the order dated 11.03.2024
of Hon'ble National Green Tribunal**

IN THE MATTER OF

**SUMAN CHAUHAN & 49 OTHERS VS GOVERNMENT OF
UTTAR PRADESH & OTHERS**

To,

The Hon'ble Chairman of National Green Tribunal and his companion
judges.

Respectively showeth as under:

1. That vide order dated 11.03.2024, This Hon'ble court had
ordered:

*4. Counsel for the State is directed to file the details of the
properties of all the 50 applicants allegedly situated in the flood
plain zone. Meanwhile, applicants will also disclose the full
particulars of their properties including the land area under their
ownership, extent of construction raised thereon, nature of
construction and sanction from the competent authority to raise
construction, if any. Let the same be filed by Counsel for the State
and by applicants at least one week before the next date of
hearing.*

In compliance with the above order, the original applicants are
furnishing the details of their properties at **ANNEXURE-1**.

2. The petitioners have stated in all the documents submitted to the
Hon'ble court that the petitioners have properties in the said

lt

Sumit

Megha
Megha Anwar Ghosh

villages. The petitioners are the owners of the properties, having land title through registered sales deed &/or mutation documents. The stamp duty has been paid for farm lands which is higher than agricultural land. None of the Government departments or private persons have challenged the ownership of the land in the past. A copy of the registered sales deed of the land of one of the petitioner is enclosed herewith as **ANNEXURE-2**.

3. It has already been submitted by the petitioners that the properties of the petitioners are 1-5 Kilometers away from the river. The floodplain demarcation has not been done in District Gautam Budh Nagar by the Government, so currently the said properties can't be categorized in flood plain zone arbitrarily. The floods of 2023 were not natural but man made. The main reasons for the current floods are shrinkage of the river channel due to deposition of silt, sewage sludge and chemical effluents over the years. There are no records of effective desilting and dredging done by the Government to maintain the cross sectional area of the river channel and to maintain the volumetric flow of water in it. In the area near the villages of the applicants. Yamuna channel has become extremely shallow, in the absence of desilting and dredging of the river. A copy of the photographs showing people crossing the river near the villages is enclosed at **ANNEXURE-3**. Reasons like jammed flood control gates of barrages & other reasons for current floods have been submitted in the earlier submitted documents.

Many years ago a mud embankment existed between the petitioner's villages & the river, which got damaged & flushed away with the river over the years. The signs of the said embankment still exist. Photographs of the said mud embankment are enclosed at **ANNEXURE-4**. No repairs were carried out by the Government to maintain the said embankment in the past

lt

Sumit

Megha
Magna Aghor Ghat

years.

4. That the structures of petitioners & such other structures were permitted in the past by the state, which would be evident from a report to this effect dated 08.05.2008, issued by ADM, Gautam Budh Nagar, which is annexed herewith and is marked as **Annexure-5**.
5. The Constructions of the petitioners are not of permanent nature, are temporary and are not a violation of any of the laws/rules/notification of the Development Authority. The issue of legality of the properties of the petitioners and other surrounding properties was challenged by Noida Authority by contesting in a matter earlier and there operates a res judicata. In a Civil Suit no. 1387/97 (Farm and Farum India Ltd Vs NOIDA Authority) filed before the Civil Judge (Senior Division), Ghaziabad, which was contested by NOIDA Authority and accordingly, issues were framed therein and evidence was led and after a detailed consideration of issue, the Ld. Civil Court vide its order dt. 30.8.1999 held that no permission is required for carrying out any construction activity from NOIDA Authority. A decree of injunction was passed, thereby restraining the NOIDA Authority from interfering in the possession and development activity being carried out by the plaintiff therein. A copy of the decree dated 30.08.1999, passed by the Civil Judge is annexed herewith and is marked as **Annexure-6**.

Aggrieved with the order dt. 30.8.1999 passed by Ld. Civil Judge, Ghaziabad, Noida Authority, preferred a First Appeal before Hon'ble High Court at Allahabad, being First Appeal No. 1082 of 1999 (New Okhla Industrial Development Authority Vs Farm and Farum India Ltd.). The aforesaid First Appeal was dismissed by the Hon'ble Court vide its order dt. 15.9.2015, The Hon'ble High Court at Allahabad

lt

Sumit

Megha
Magna Appeal Clerk

was pleased to observe that the findings recorded by the Courts below, cannot be said to be incorrect or based on any misreading of document or otherwise contrary to law. A copy of the judgment & order dt. 15.9.2015 passed by the Hon'ble High Court is annexed herewith and is marked as **Annexure-7**.

Thus, the findings on the issue are final and conclusive and therefore binding.

PRAYER: It is most humbly prayed that the Hon'ble court may be pleased to take this submission on record.



Air Commodore Abhay Gupta (VSM)



SUMIT MEHTA

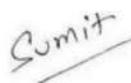


MEGHA ABHAY GUPTA

Name and Signatures of party in person/Authorized representatives

Dated: 14.05.2024

Place: Delhi



Property details of petitioner no.1) Suman Chauhan

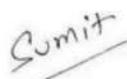
- 1) Ownership of land: In the name of the petitioner.
- 2) Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
- 3) Area of land owned: 0.1687305 Hectares
- 4) Constructed area in land: About 10% constructed & 90% open.
- 5) Type of construction: construction is done with Temporary wall with tin shed roofing.
- 6) Boundary: Chain link fencing with trees planted along the fence.
- 7) Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
- 8) Use of owned land: Cow husbandry, fish farming, floriculture, occasional stay etc.
- 9) Appearance of property: Mostly green & sustainable, 160 tall trees, 40 creepers, use of Solar panels full of birds & nesting.

Suman Chauhan



Name & signatures of petitioner







Property details of petitioner no:2

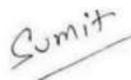
1. Ownership of land: In the name of the petitioner's wife.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1378 Hectares
4. Constred area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Cow husbandry, fish farming, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 150 tall trees, 35 creepers, use of Solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crop growing in .25 hectares land.



Manoj Singh

Name & signatures of petitioner





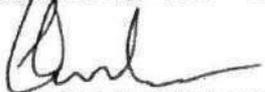


Property Details of Petitioner no 3

1. Ownership of land : DINESH KUMAR TYAGI HUF.
2. Type of Land : Registered as farm land as per laws applicable in Uttar Pradesh. Stamp duty has been paid more by the owner of the land as it is purchased as farm land[Applicable stamp duty is lesser for agriculture land is more for farm land.
3. Area of land Owned : 0.1686 Hectares.
4. Constructed area in land : About 10% constructed and 90% open.
5. Type of construction:
 - a. Boundary : Chain link fencing with trees planted along the fence.
 - b. Constructed area : Temporary walls[without cement and bricks] with tin shed roofing.
6. Use of owned land : Cow husbandry, fish farming, floriculture, occasional stay etc.
7. 50 tall trees, 30 creepers, use of solar panels, green and sustainable.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner :Vegetable and seasonal crop growing in .25 hectares land.

Dinesh Kumar Tyagi HUF

Petitioner No 3


For DINESH KUMAR TYAGI HUF

KARTA

Sumit

Megha
Megha Arora Gola

Property details of petitioner no:4

1. Ownership of land: In the name of the *petitioner*
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid. The land registered and mutation has been done by the relevant authorities and published in U.P. Bhulekha.
3. Area of land owned: 0.1265 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Vegetables and fruits growing, Floriculture, and occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 75 tall trees and 9 fruit bearing trees, creepers and use of Solar panels full of birds & nesting.
8. Other activities by petitioner: taking care of stray animals by feeding, vaccinating and neutering with the help of Noida Animal Shelter sector 94.

Sd/- *Mariam Ali*

Mariam Ali

Name & signatures of petitioner

ht

Sumit

Mariam Ali
Mariam Ali

Property details of petitioner no:5

- 1. Ownership of land: In the name of the petitioner.
- 2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
- 3. Area of land owned: 108 Sq Yards
- 4. Constred area in land: About 10% constructed & 90% open.
- 5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
- 6. Use of owned land: Cow husbandry, floriculture, occasional stay etc.
- 7. Appearance of property: Mostly green & sustainable, 150 tall trees, 35 creepers, use of Solar panels full of birds & nesting.

Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crop growing in .25 hectares land.

Sumit

Name & Signature of petitioner.

ht

Sumit

Megha
Megha Ashwari Ghosh

Property details of Plot no. ⁶ (Six) See

- 1. Ownership of Land - Self and Anubhau Vij (Son in Law)
- 2. Type of Land:- Registered as Farm Land as per Laws applicable in Uttar Pradesh. Stamp duty has been paid in full by the owner of Land as it is purchased as farm Land (Applicable Stamp Duty is lesser for agricultural land than for Farm Land)
- 3. Area of land owned:- 1200 Sq. Yards.
- 4. Constructed area in land:- Approx. 10-15% Constructed and 90% open.
- 5. Type of construction: Boundary:- ~~Mash~~ ^{Wine} Fence Fencing with trees Planted along the Fence.
Temporary walls (without cement & bricks) with Tin Sheet roofing
- 6. Use of Land:- Floriculture, vegetables, occasional stay etc.
- 7. Appearance of Prop:- Mostly green & Sustainable, 200 Tall tree and cecropia, Flamme. Hedge etc, Solar Panels for NO Pollution.

Kamal Kishan Malhotra
Kewal Kishan Malhotra

lt

Comit

Medi
Meds After Class

Property details of petitioner no: 7

1. Ownership of land: MRS RATTAN KAUR AND HIRDAY PAL SINGH
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 1078 SQ YARD
4. Constred area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Cow husbandry, fish farming, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 50 tall trees 35 creepers, use of Solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crops growing in .


HIRDAY PAL SINGH

Name & signatures of petitioner

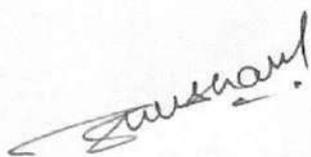


Sumit


Magna Alaya Group

Property details of Petitioner No: 8

1. Ownership of land: In the name of Petitioner (Shubham Sahai).
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1003 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees & creepers planted along the fence.
 - b. Constructed area: Certified Prefabricated temporary structure (without cement & bricks) with tin shed roofing.
6. Use of owned land: Floriculture, Kitchen Garden, occasional stay.
7. Appearance of property: Mostly green & sustainable, 175 tall trees, 30 creepers, use of Solar panels, water harvesting, full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crop growing in .25 hectares land.



Mr. Shubham Sahai.

Name & Signature of petitioner



Sumit



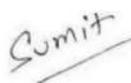
Property details of petitioner no:9

1. Ownership of land: In the joint name of the petitioner and his wife.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.0843 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Cow husbandry, Vegetable & Fruit growing, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 10 tall trees, 20 creepers, use of Solar panels, full of birds & nesting.
8. Other activities by petitioner in the nearby vacant farm land: Vegetables & seasonal crop growing in .25 hectares land.



Sanjay Tomar

Name & signatures of petitioner


300**Property details of petitioner no: 10**

1. Ownership of land: In the name of the Petitioner and petitioner's wife.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.0843 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Barbered wire fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Floriculture, Fruits growing and occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 150 tall trees, 35 creepers, 6 Fruit trees, use of Solar panels full of birds & nesting.

Arun Gupta

Plot No.66, Phase 5

M-8411016600

L

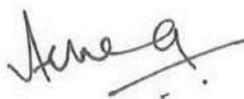
Sumit

Meha Gupta
Meha Gupta

301

Property details of petitioner no:11

1. Ownership of land: In the name of the petitioner, Anurag Khera.
2. Type of land: Registered agreement to sell for the farm land as per laws applicable in Uttar Pradesh.
3. Area of land owned: 0.1686 Hectares
4. Construed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Organic Farming, fish farming, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 80 tall trees, 35 creepers, use of Solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: NA



Anurag Khera

Name & signatures of petitioner



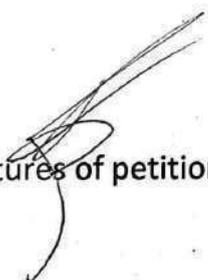
302

Property Details of Petitioner No :12

1. Ownership of land : In the name of the petitioner, Rajesh Ghei
2. Type of land : Registered agreement to sell for the farm land as per laws applicable in Uttar Pradesh.
3. Are of land owned : 0.1686 Hectares
4. Construed area in land :About 10% constructed & 90% open.
5. Type of Construction :
 - a. Boundary : Chain link fencing with trees planted along the fence.
 - b. Constructed area : Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land : Organic Farming, fish farming, floriculture, occasional stay etc.
7. Appearance of property : Mostly green & sustainable; 80 tall trees, 35 creepers, use of solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of land owner : NA

Rajesh Ghei

Name & Signatures of petitioner



L1

Sumit

Mehar Singh
Mehar Singh Gheh

Property details of petitioner no:13

1. Ownership of land: In the name of the petitioner & his wife
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.0843 Hectares (9073.9sq ft)
4. Constructed area in land: less than 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with dismantable mangalore roof tiles.
6. Use of owned land: growing organic vegetable & poultry for own use, cottage handwork industry, cooking & occasional stay etc.
7. Appearance of property: Mostly green & sustainable, many indigenous trees & creepers, use of Solar panels, nesting local fauna, bees & birds.



Mohammad Sharique Farooqi

Name & signatures of petitioner





Property details of petitioner no:14

1. Ownership of land: Self owned Mr. Praful Munjial / Mrs. Dipika Munjial
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.3283 Hectares
4. Constred area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Cow husbandry, floriculture, occasional stay etc.
7. Appearance of property: Mostly lush green grass & sustainable, 300 tall trees, use of Solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crop growing in .400 hectares land.



Praful Munjial

Name & signatures of petitioner





PROPERTY DETAILS OF PETITIONER NO: 15.

- 1. OWNERSHIP OF THE LAND: RACHNA BHARDWAJ.
- 2. TYPE OF LAND : REGISTERED,AS FARM LAND AS PER THE LAW APPLICABLE IN UTTER PRADESH .
- 3. AREA OF LAND OWNED: 0.0920 HECTARES.
- 4. CONSTRUCTION AREA IN THE LAND: ABOUT 10% COUNSTRUCTED AND 90% OPEN/GREEN.
- 5 TYPE OF CONSTRUCTION:
 - A. BOUNDARY: CHAIN LINK FENCING WITH TREES AND PLANTS ALONG WITH FANCIMG.
 - B. COUNSTRUCTION: TEMPORARY USING PANELS AND TIN ROOFING.
- 6. USE OF LAND: OCCASIONALLY STAYING IN THE PROPERTY AND HAVE COW HUSBANDRY, FLORICULTURE,FRUITS TRESS AND ORGANIC VEGETABLES.
- 7. APPEARENCE OF PROPERTY: SURROUNDED BY TREES, GREEN ALL AROUND AND BIRD NEST.
- 8. POWER: RENEWABLE ENERGY. (SOLOR)
- 9. OTHER ACTIVITES OF PETITIONER: FEEDING AND TAKING CARE OF STRAY DOGS.

Handwritten signature
 (ON behalf of RACHNA BHARDWAJ)

RACHNA BHARDWAJ

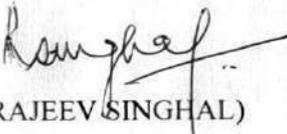
NAME AND SIGNATURE OF PETITIONER

Note: RACHNA is out of station
 Attaching photo card of RACHNA BHARDWAJ

306

PROPERTY DETAILS OF PETITIONER NO 16

1. Ownership of land : In the name of Mrs Babita Diwakar
2. Stamp duty has been paid in full.
3. Area of land owned : 0.1686 Hectares
4. Constructed area in land : About 10% constructed and 90% open.
5. Type of construction :
 - a. Boundary : Chain link fencing with trees planted along the fence.
 - b. Constructed area : Temporary walls (without cement and bricks) with tin shed roofing.
6. Use of owned land : Farming, floriculture, growing fruits and vegetables, occasional stay.
7. Appearance of property : Mostly green and sustainable, more than 150 trees, creepers and plants, use of Solar panels, full of birds and nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease : None.


(RAJEEV SINGHAL)

Name and signature of petitioner

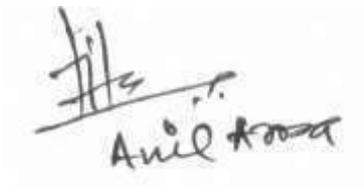
lt

Sumit

Megha
Megha Ashwini Ghosh

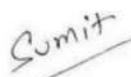
Property details of petitioner no:17

1. Ownership of land: In the name of the petitioner's wife.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1265 Hectares
4. Construed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Cow husbandry, fish farming, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 90 tall trees, 50 creepers, use of Solar panels full of birds & nesting.



Anil Arora

Name & signatures of petitioner


308

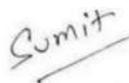
PROPERTY DETAILS OF PETITIONER No : 18

1. OWNERSHIP OF LAND : IN THE NAME OF THE PETITIONER.
2. TYPE OF LAND : REGISTERED AS FARM LAND AS PER LAWS APPLICABLE IN UP. HIGHER STAMP DUTY HAS BEEN PAID BY THE OWNER SINCE IT IS PURCHASED AS DEVELOPED FARM LAND (APPLICABLE STAMP DUTY IS LESSER FOR AGRICULTURAL LAND AND MORE FOR FARM LAND)
3. AREA OF LAND OWNED : 0.1050 HECTARES
4. CONSTRUCTED AREA : ABOUT 10% AND 90% OPEN.
5. TYPE OF CONSTRUCTION :
 - A. BOUNDARY : CHAIN LINK FENCING WITH FICUS TREES PLANTED ALONG THE FENCE.
 - B. CONSTRUCTED AREA : TEMPORARY WALLS (WITHOUT CEMENT & BRICKS) WITH TIN SHED ROOFING.
6. USE OF OWNED LAND : ORGANIC FRUIT AND VEGETABLE FARMING, FLORICULTURE, OCCASIONAL STAY, ETC.
7. APPEARANCE OF PROPERTY : MOSTLY GREEN & ECO-FRIENDLY (SUSTAINABLE), TALL TREES, CREEPERS, COMPOST PITS, USE OF SOLAR PANELS, FULL OF BIRDS & NESTING.



MEGHA ABHAY GUPTA

NAME & SIGNATURES OF PETITIONER


309

Property details of petitioner no:19

1. Sudhir Kumar Singh, S/O Late Deo Mangal Singh
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1045 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks).
6. Use of owned land: Fruits and vegetable farming, stay etc.
7. Appearance of property: Mostly green & sustainable, 17 tall trees, 35 fruits trees 7 creepers , use of Solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crop growing in 0.40 hectares land.



Sudhir Kumar Singh

Name & signatures of petitioner





310

Property details of petitioner no:20

1. Ownership of land: In the name of the petitioner
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1320 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, with many tall trees, creepers and hedges, use of Solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crop growing in .25 hectares land

Singh.

Charanjit singh

Name & signatures of petitioner

L.S.

Sumit

Mehar Singh
Mehar Singh

Property details of petitioner no:21

311

1. Ownership of land: In the name of the petitioner Ajit Kumar
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1378 Hectares
4. Constred area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Cow husbandry, fish farming, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 104 tall trees, 15 creepers, full of birds and nesting. Solar panels are used for energy.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Fruits, vegetarian & seasonal crops are grown in rest of 9000 sq m land. Also supporting neighbouring farmers in

Ajit Kumar

Name & signatures of petitioner



h

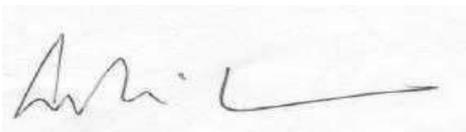
Sumit

Megha
Megha Anwar Ghosh

312

Property details of petitioner no:22

1. Ownership of land: Ajeet Kumar Sinha.
2. Type of land: Agricultural land
3. Area of land owned: 0.3867 Hectares
4. Construed area in land: About 10% constructed & 90% open as fully Green Belt and Farming.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Floriculture, Animal Shelter, Agriculture occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 350 tall trees, 300 creepers, use of Solar panels full of birds & nesting, Cold Water for Birds.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crop growing in 4 Bigha Land.



Ajeet Kumar Sinha

Name & signatures of petitioner

Add : VILLAGE CHAK MANGROLA DISTT G B NAGAR

KHASRA NO. 49 M PLOT NO 68 TO 72

SECTOR 135 GBF NOIDA

Cell No. +91-7088101040





Property details of petitioner no:23

1. Ownership of land: In the name of the petitioner
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1297 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Temple is formed under temporary construction
 - b. Boundary: Chain link fencing with trees planted along the fence.
 - c. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Sheltering Street Animals, Vegetable farming, floriculture, planted more than 100 trees, 200-300 small plantation, permanent stay etc.
7. Appearance of property: Mostly green & sustainable, more than 300 plants and trees, use of Solar panels full of birds & nesting.
8. Whole society has done tree plantation in lakhs which is done by our society and it is become oxygen chamber which is supplying oxygen and fresh air to full NOIDA, G-Noida.



Rekha Mehta

Name & signatures of petitioner



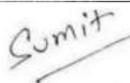


Property details of petitioner no: 24

1. Ownership of land: Self.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.0996 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Vegetation and occasional stay etc. Use of solar panel for energy.
7. Appearance of property: Mostly green with grass. About 20 trees, vegetation and creepers etc.


T. Hamalesh Nandhini
(Name & signature of petitioner)



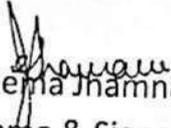



Megha Anwar Ghosh

315

Property details of petitioner No.25

1. Ownership of land: In the name of the petitioner 25.
2. Type of land: Registered as farm land as per the laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable stamp duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.083 Hectares
4. Constructed area in land: About 10% constructed & 90% open
5. Type of construction:
 - a. Boundary: Farm fencing with trees planted along the fence.
 - b. Constructed area: Temporary structure (without cement & brick)
6. Use of owned land: Floriculture, horticulture, provision for resting agriculture work men for arranging food and storing agriculture equipment/ agriculture products of owner.
7. Appearance of property: Mostly green & sustainable, 200 tall trees, 35 creepers, use of solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands on lease/consent of the land owner: Vegetables & seasonal crop growing in 1/4th part of land.


 Seema Jhamnani
 Name & Signatures of petitioner

L1

Sumit

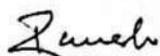

 Mediscript
 Magna Aliter Gloriam

amScanner

316

Property details of petitioner No.26

1. Ownership of land: In the name of the petitioner 26.
2. Type of land: Registered as farm land as per the laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable stamp duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.083 Hectares
4. Constructed area in land: About 10% constructed & 90% open
5. Type of construction:
 - a. Boundary: Farm fencing with trees planted along the fence.
 - b. Constructed area: Temporary structure (without cement & brick)
6. Use of owned land: Floriculture, horticulture, provision for resting agriculture work men for arranging food and storing agriculture equipment/ agriculture products of owner.
7. Appearance of property: Mostly green & sustainable, 200 tall trees, 35 creepers, use of solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands on lease/consent of the land owner: Vegetables & seasonal crop growing in 1/4th part of land.



Ramesh Jhamnani

Name & Signatures of petitioner

L1

Sumit



amScanner

317

Property details of petitioner No.27

1. Ownership of land: In the name of the petitioner 27.
2. Type of land: Registered as farm land as per the laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable stamp duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.083 Hectares
4. Constructed area in land: About 10% constructed & 90% open
5. Type of construction:
 - a. Boundary: Farm fencing with trees planted along the fence.
 - b. Constructed area: Temporary structure (without cement & brick)
6. Use of owned land: Floriculture, horticulture, provision for resting agriculture work men for arranging food and storing agriculture equipment/ agriculture products of owner
7. Appearance of property: Mostly green & sustainable, 200 tall trees, 35 creepers, use of solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands on lease/consent of the land owner: Vegetables & seasonal crop growing in 1/4th part of land.


Rajesh Jhamnani
Name & Signatures of petitioner

L1

Sumit

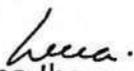
MegaSoft
Magical App for Office

imScanner

318

Property details of petitioner No.28

1. Ownership of land: In the name of the petitioner 28.
2. Type of land: Registered as farm land as per the laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable stamp duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.083 Hectares
4. Constructed area in land: About 10% constructed & 90% open
5. Type of construction:
 - a. Boundary: Farm fencing with trees planted along the fence.
 - b. Constructed area: Temporary structure (without cement & brick)
6. Use of owned land: Floriculture, horticulture, provision for resting agriculture work men for arranging food and storing agriculture equipment/ agriculture products of owner
7. Appearance of property: Mostly green & sustainable, 200 tall trees, 35 creepers, use of solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands on lease/consent of the land owner: Vegetables & seasonal crop growing in 1/4th part of land.



Leena Jhamnani

Name & Signatures of petitioner



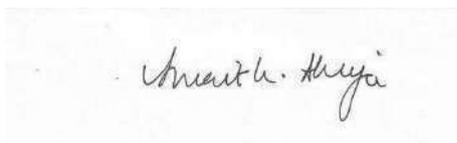


amScanner

319

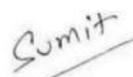
Property details of petitioner No. 29

1. Ownership of land: In the name of the petitioner
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1861 Hectares
4. Construed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Farming, Poultry, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 90 tall trees, 40 creepers, use of Solar panels for power, lot of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on consent of the land owner: Vegetables & seasonal crop growing in 0.35 hectares land.



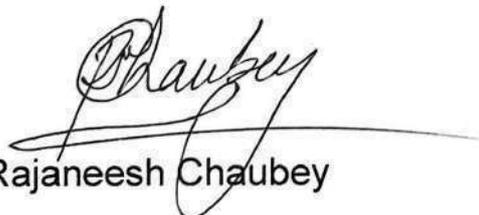
Amrit Kaur Ahuja

Name & Signatures of petitioner


Property details of petitioner no:30

1. Ownership of land: In the name of the petitioner – Rajaneesh Chaubey
2. Type of land: Farm Land, Stamp Duty paid for Registered Sale Agreement for Farm Land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.0843 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Gardening, Organic Vegetables Growing, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 15 tall trees, 20 creepers, use of Solar panels full of birds & nesting.



Rajaneesh Chaubey

Name & signatures of petitioner

lt

Sumit

Megha
Megha Anshu Gupta

321

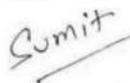
Property details of petitioner no:31

1. Ownership of land: Sale deed in the name of petitioner. Power of attorney in the name of petitioner wife.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1171 Hectares
4. Constred area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Cow husbandry, fish farming, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 150 tall trees, 35 creepers, use of Solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crop growing in .25 hectares land.


Saibal Banerjee

Name & signatures of petitioner

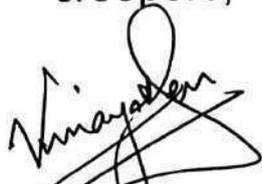





Megha

Property details of petitioner No:32

1. Ownership of land: In my own name.
2. Type of land: Land Registered as farm land as per laws applicable in Uttar Pradesh. Higher Stamp Duty has been paid as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & more for farm land)
3. Area of land owned: 0.1686 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with bamboo fence along the perimeter.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Growing Vegetables, fish farming, floriculture, occasional stay.
7. Appearance of property: Mostly green & sustainable, tall trees, creepers, vegetables and use of Solar panels.



(VINAYAK SEN)

Vinayak Sen

Name & signatures of petitioner

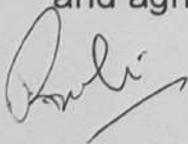


Sumit



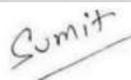
Property details of petitioner no:33

1. Ownership of land: Mutation in Petitioner's name.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1265 Hectares
4. Constructed area in land: About 10% constructed, rest open.
5. Type of construction:
 - a. Boundary: Iron net meshing and bamboo jafri fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Agriculture – Vegetables, Floriculture, Horticulture and Temporary Stay
7. Appearance of property: Mostly green & sustainable/eco-friendly (use of solar power), 50 tall trees, 30 creepers, seasonal flowers & vegetables, full of flora & fauna, with birds and nests.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: No other adjacent land taken on lease by petitioner. In adjacent lands too, there is similar greenery and agricultural activities by other land owners.



Rajiv Bali

Name & signature of petitioner


324

Property details of petitioner no: 34

1. Ownership of land: In the name of the petitioner's.
2. Type of land: Registered as farmland as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farmland (Applicable Stamp Duty is lesser for agricultural land & is more for farmland)3.
3. Area of land owned: 0.1003 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing
6. Use of owned land: Organic Farming, Animal Rescue, Floriculture, occasional stay etc.
- 7 Appearance of property: Mostly green & sustainable, 100 tall trees, 60 creepers, use of Solar panels. The property is filled with nature and sustainable resources.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crops.

Babita Thakur

Babita Thakur

Name & signatures of petitioner

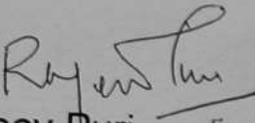
lt

Sumit

Megha
Megha Anand Gola

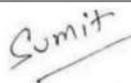
Property details of petitioner no:35

1. Ownership of land: In the name of the petitioner's wife and Self
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1146 Hectares
4. Constred area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without bricks) with tin shed roofing.
6. Use of owned land: floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 100 tall trees, vegetables & seasonal crop growing, use of Solar panels.


Rajeev Puri

Name & signatures of petitioner






Megha Anand

Property details of petitioner no:36

1. Ownership of land: In the name of the petitioner-shyam khanna
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.2508 Hectares
4. Constred area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 80 tall trees, 20 creepers, use of Solar panels full of birds & nesting.


Shyam Khanna

Name & signatures of petitioner

farm No. 49

Phase 15

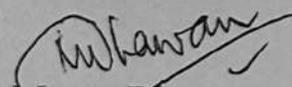
lt

Sumit


Madhvi Arora Group

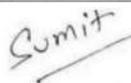
Property details of petitioner no:37

1. Ownership of land: In the name of the petitioner's wife.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Awaiting registry to open to pay Stamp Duty the land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 2400 sq yard
4. Constred area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: For Farming, Gardening & Occasional stay
7. Appearance of property: Mostly green & sustainable vegetation , around 200 trees, creepers, Grass, use of Solar panels , full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crop , fruits and vegetables growing activity .



Meena Dhawan

Name and Signature of Petitioner


Property details of petitioner no: 38

1. Ownership of land: In the name of the petitioner.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: ^{0.0843}~~0.4978~~ Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Vegetable farming, fish farming, floriculture, Greenery & occasional stay etc.
7. Appearance of property: Mostly green & sustainable, tall trees, creepers, herbs, use of Solar panels full of birds & nesting.

Ghazala Khan

Ghazala Khan

Name & signatures of petitioner

LS

Sumit

Megha
Megha Ashwari Ghosh

Property details of petitioner no: 39

1. **Ownership of land** : P P Dev

2. **Type of land** : Registered as farm land as per laws applicable in Uttar Pradesh .

Stamp duty paid as per law of Uttar Pradesh

3. **Area of the land** : 0.2108 hectre

4. **Constructed area in land** : Less then 1% and balance area is open.

Caretaker's temporary room erected by using panels and tin roofing.

5. **Boundry** : Net fencing with plants along the boundary wall

6. **Use of owned land** : For vegetables and floriculture with occasional stay.

7. **Appearance of property** : Surrounded by trees and thick growth of leaves . Dense green coverage along the boundry wall.

8. **Power** : Renewable energy (Solar)



P. P. Dev

Name & signature of petitioner



Sumit

Megha
Megha Anwar Ghosh

Property Details of Petitioner No: 40

1. **Ownership of Land** : In the name of the petitioner
2. **Type of Land**: Registered as farm land as per laws applicable in Uttar Pradesh. Partial Stamp Duty has been paid by the Owner of the land as it is farm land (applicable Stamp Duty is lower for agricultural land & is higher for farm land)
3. **Area of Land Owned** : 0.129 Hectares
4. **Considered Area in Land** : About 10%constructed and 90% open.
5. **Type of Construction** :
 - a) **Boundary**: Chain link fencing with trees planted along the fence
 - b) **Constructed Area**: Temporary walls (without cement & bricks) with tin shed roofing
6. **Use of Owned Land** : Vegetable farming_ Floriculture, occasional stay etc.,
7. **Appearance of property** : Mostly green & sustainable, 100 trees including fruit trees, 25 creepers, use of Solar Panels, full of birds & nesting
8. **Other activities by petitioner in the nearby farm land with consent of Land Owner** : Vegetables growing in 0.10 hectares land

Arun

Arun Narayan Tandon

Name & Signature of Petitioner

h

Sumit

Megha
Megha Anand Gupta

Property details of petitioner no : 41

1. Ownership of land: In the name of the petitioner & petitioner's wife.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1840 Hectares
4. Construed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Floriculture, Vegetables & seasonal crop, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 150 tall trees, 35 creepers, use of Solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: NIL

Ashwani Lall

Ashwani Lall

Name & signatures of petitioner

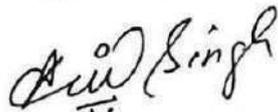
lt

Sumit

Megha
Megha Ashwani Lall

Property details of petitioner no:42

1. Ownership of land: In the name of the petitioner.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.0843 Hectares
4. Construed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Cow husbandry, fish, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 125 tall trees, 35 creepers, use of Solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Vegetables & seasonal crop growing in .0843 hectares land.



Anil Singh Gahlawat

Name & signatures of petitioner

1. Ownership of land: In the name of the petitioner's wife.
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1378 Hectares
4. Constred area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Cow husbandry, fish farming, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 97 tall trees, 6 creepers, full of birds and nesting. Solar panels are used for energy.
8. Other activities by petitioner in the nearby farm lands taken on lease/consent of the land owner: Fruits, vegetarian & seasonal crops are grown in rest of 9000 sq m land. Also supporting neighbouring farmers in



Dr Gurumukh Prasad

Name & signatures of petitioner



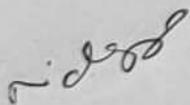
Sumit



334

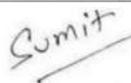
Property details of petitioner no: 44

1. Ownership of land: In the name of petitioner: Nidhi Goyal
2. Type of land: Registered as farmland as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as Farmland (Applicable Stamp Duty is lesser for agricultural land & is more for farmland)
3. Area of land owned: 0.1003 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: NGO For Street Dogs, and Shelter.
7. Appearance of property: Mostly green & sustainable, 100 trees, use of Solar panels
8. Other activities by the petitioner in the nearby farmlands taken on lease/consent of the land owner: NGO for Dogs.



NIDHI GOYAL

Name & Signature of petitioner


Megha Ashwini Goyal

335

Property details of petitioner no:45

1. Ownership of land: In the name of the petitioner's.
2. Type of land: Registered as farmland as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farmland (Applicable Stamp Duty is lesser for agricultural land & is more for farmland)
3. Area of land owned: 0.5017 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Organic Farming, Animal Rescue, Floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 100 tall trees, 60 creepers, Fruit bearing trees, animal shelters and use of Solar panels. The property is filled with nature and sustainable resources.

Meena Soni

Meena Soni

Name & signatures of petitioner



336

Property details of petitioner no: 46

1. Ownership of land: In the name of the petitioner
2. Type of land: Farm land as per laws applicable in Uttar Pradesh. Await opening of registration for farm land to pay the applicable stamp duty.
3. Area of land owned: 0.1393 Hectares
4. Constructed area in land: Approx. 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: Fruit & Floriculture, Vegetables farming, bird watching, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, completely on solar system with backup, 250 tall trees, fruit trees, more than 20 flowering creepers, created a conducive environment for birds nesting and procreation.
8. Other activities by petitioner in the nearby areas to help the local villagers with education of children and encourage sustainable farming methods.



Shipra Tripathi

Name & signatures of petitioner



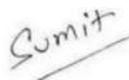


Property details of petitioner no: 47

1. **Ownership of land:** Amitava Deb.
2. **Type of land:** Registered as farm land as per the law applicable in Uttar Pradesh.
3. **Area of land owned:** 0.0920 Hectares.
4. **Construction area in the land:** About 10% constructed & 90% open/green.
5. **Type of construction:**
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Construction: Temporary using Panels & tin roofing.
6. **Use of land:** Occasionally Staying in the property and have Cow husbandry, Floriculture, Fruit trees & organic vegetable.
7. **Appearance of property:** Surrounded by trees, green all around & birds nest.
8. **Power:** Renewable energy.(Solar)
9. **Other activities of petitioner:** Feeding and taking care of stray dogs.



Amitava Deb
Name and signature of petitioner



Property details of petitioner 48

1. Ownership of land: Joint ownership of Ila Shankar and Vivek Shankar
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.10035 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) using tin shed roofing.
6. Use of owned land: Horticulture, Floriculture, shelter to animals, stay etc.
7. Appearance of property: Mostly green with tree cover with multiple varieties of fruit and foliage trees, creepers and shrubs to provide birds nesting. Use of solar panels for energy.
8. Other activities by petitioner: Vegetables & seasonal crop growing on the land.

Ila Shankar

Vivek

Ila Shankar and Vivek Shankar

Name & signatures of petitioner

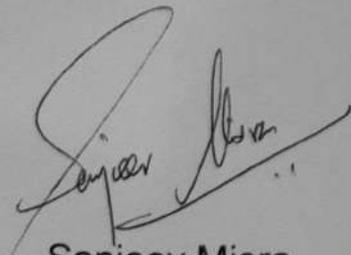
lt

Sumit

Megha
Megha Ashwini Ghosh

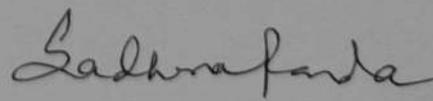
Property details of petitioner no: 49

1. Ownership of land: Sanjeev Misra and Sadhana Panda
Plot No: 21, Scheme : 7
2. Type of land: Registered as farm land as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farm land (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1374 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Bamboo fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with temporary roofing.
6. Use of owned land: floriculture, garden and occasional stay.
7. Appearance of property: Mostly green & sustainable, 50 tall trees, and well appointed landscape, 5 Solar Panels installed.



Sanjeev Misra

Name & signatures of petitioner



Sadhana Panda

Name & signatures of petitioner

340

Property details of petitioner no:50

1. Ownership of land: In the name of the petitioner and his wife.
2. Type of land: Registered as farmland as per laws applicable in Uttar Pradesh. Stamp Duty has been paid more by the owner of the land as it is purchased as farmland (Applicable Stamp Duty is lesser for agricultural land & is more for farm land)
3. Area of land owned: 0.1101 Hectares
4. Constructed area in land: About 10% constructed & 90% open.
5. Type of construction:
 - a. Boundary: Chain link fencing with trees planted along the fence.
 - b. Constructed area: Temporary walls (without cement & bricks) with tin shed roofing.
6. Use of owned land: farming, floriculture, occasional stay etc.
7. Appearance of property: Mostly green & sustainable, 300 tall trees, 15 creepers, use of Solar panels full of birds & nesting.
8. Other activities by petitioner in the nearby farmlands taken on lease/consent of the landowner: -



Rakesh Ravinder Pandita

Name & signatures of petitioner

Pandita's Retreat

PLOT NO.15-1, PHASE-15,

VILLAGE- DOSTPUR MANGROLI KHADAR,

DISTT. GAUTAM BUDH NAGAR

UTTAR PRADESH





341

भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु. 5000

Rs. 5000

पाँच हजार रुपये

FIVE THOUSAND RUPEES



उत्तर प्रदेश UTTAR P

- 1 -

NOT NEGOTIABLE

विक्रय पत्र (कृषि भूमि / फार्म भूमि)

- | | |
|--|-----------------------------------|
| 1. विक्रय मूल्य | 11,00,000 / -रु० |
| 2. सरकारी रेट के अनुसार मूल्य | 13,80,000 / -रु० |
| 3. अदा किया गया स्टाम्प | 69,000 / -रु० |
| 4. कलेक्टर दर | 1,50,00,000 / -रु० प्रति हैक्टेयर |
| 5. कय किये जाने का प्रयोजन | कृषि / फार्म भूमि |
| 6. विक्रित सम्पत्ति स्थित ग्राम दोस्तपुर मंगरौली खादर, परगना दादरी, तहसील व जिला गौतमबुद्ध नगर | |
| 7. विक्रित क्षेत्रफल | 0.0920 हैक्टेयर |
| 8. मुख्य मार्ग से दूरी | लगभग 2 किलो मीटर |
| 9. फसल, पेड़ बोरिंग का निर्माण | नहीं |
| 10. 200 मीटर की त्रिज्या में कृषि भूमि स्थित है। | हां |
| 11. अनुसूचित जाति / जनजाति है / नहीं है। | नहीं |
| 12. पूर्व में इकाई नामा हुआ या नहीं | नहीं |
| 14. महिला की छूट | नहीं |

Sarrish Builders Pvt. Ltd.

Director

NOT NEGOTIABLE

Xmit

L.S.

Sumit

Mega City
Mega City

342

क्रम संख्या 33 स्टाम्प विक्री की तिथि 11/02/2013
 स्टाम्प क्रय करने का प्रयोजन _____
 स्टाम्प क्रय का नाम व पृष्ठ पता _____
 स्टाम्प की पंक्तिसंख्या _____

अतिरिक्त पैसा रु 00 के
 29/02/13

राकेश राठी स्टाम्प विक्रेता

साईटीस नम्बर 90/2008
 साईटीस की नवीनीकरण की तारीख 31-3-2013
 अधिकृत निमित्त बरतने का अर्थात् प्राप्त विवरण के अनुसार प्रेषित होता है



S. D. Roy



राकेश राठी

2



भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.5000

Rs.5000

पाँच हज़ार रुपये

FIVE THOUSAND RUPEES

INDIA

उत्तर प्रदेश UTTAR PRADESH
छप-कोषाधिकारी

AG 806012

- 2 -

negotiable

मैं कि मैसर्स डीकेश बिल्डर्स प्रा० लि० कार्यालय त्यागी बिल्डिंग, 363, पुरानी चुंगी, खेडी रोड, ओल्ड फरीदाबाद, हरियाणा द्वारा डायरेक्टर दिनेश त्यागी पुत्र श्री वेदप्रकाश त्यागी निवासी कम्पनी उपरोक्त विक्रेता / फरीक अब्बल।

NOT

एवं

Dkrrish Builders Pvt. Ltd.

[Handwritten Signature]

Director



[Handwritten Mark]



lt

Sumit

Megha
Magri Akhri Gick

344

उप संख्या 116
 दिनांक 11/2/2013
 5000/-

श्री अमिताय देव
 श्री राजेन्द्र रामचन्द्र

विक्रय पत्र
 1,100,000.00 / 1,380,000.00
 10,000.00
 20
 10,020.00
 1,000

प्रतिफल
 श्री श्री 363 पुरानी चुगी खेडी रोड अल्ट्रा फरीदाबाद हरियाणा
 पुत्र श्री वेदप्रकाश त्यागी
 दिनांक 11/2/2013 समय 4:26PM



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर
 (तेज सिंह यादव)
 उपनिबन्धक सदर
 गौतमबुद्धनगर
 11/2/2013

श्री श्री 363 पुरानी चुगी खेडी रोड अल्ट्रा फरीदाबाद हरियाणा
 पुत्र श्री वेदप्रकाश त्यागी
 पेशा
 निवासी 363 पुरानी चुगी खेडी रोड अल्ट्रा फरीदाबाद हरियाणा



श्री अमिताय देव
 पुत्र श्री स्व0ए0के0देव
 पेशा
 निवासी 7/401 ईस्ट एण्ड अपार्ट0 मयूर विहार फेस-01 एक्स0 नीयर न्यू अशोक नगर दिल्ली

श्री राजेन्द्र रामचन्द्र
 पुत्र श्री पी एन देवरांय
 निवासी 24/502 ईस्ट एण्ड अपार्ट0 मयूर विहार फेस-01 दिल्ली
 पेशा
 निवासी शिकन्द्राबाद जिला बु0राहर



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर
 (तेज सिंह यादव)
 उपनिबन्धक सदर
 गौतमबुद्धनगर

प्रत्यक्षतः यह साक्षियों के निम्न अंगूठे नियमानुसार लिये गये हैं।

LS

Sumit

MegaPrints



उत्तर प्रदेश UTTAR PRADESH

AG 806013

वप-कोषाधिकारी

- 3 -

अमिताव देब पुत्र स्व० श्री ए०के० देब निवासी 7/401, ईस्ट एण्ड अपार्टमेंट्स, मयूर विहार,
 फेस-1, एक्सटेंशन, नीयर न्यू अशोक नगर मेट्रो स्टेशन, दिल्ली-110096केता/
 फरीक दायम।

Dkrrish Builders Pvt. Ltd.

Director

Not - Notarized



lt

Sumit

भारतीय गैर न्यायिक 346 NON JUDICIAL

रु. 5000

पाँच हजार रुपये

Rs. 5000

FIVE THOUSAND RUPEES

उत्तर प्रदेश UTTAR PRADESH

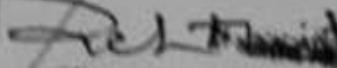
AG 806014

- 4 -

विवरण सम्पत्ति जो कि विक्रय की जा रही है स्थित ग्राम दोस्तापुर मंगरौली खादर, परगना दादरी तहसील व जिला गौतम बुद्ध नगर के खाता सं० 56 के खेत सं० 9मि० रकबा 13-17-4 पुख्ता व खेत सं० 15मि० रकबा 7-6-13 पुख्ता व खेत सं० 18 रकबा 10-10-0 पुख्ता व खेत सं० 20 रकबा 21-5-10 पुख्ता व खेत सं० 21 रकबा 28-2-0 पुख्ता व खेत सं० 22 रकबा 24-15-0 पुख्ता इस प्रकार कुल 6 खेत कुल रकबाई 105-16-7 पुख्ता में रकबा 0.4521 हेक्टेयर में अपना रकबा 0.3678 हेक्टेयर में से केवल विक्रित रकबा 0.0920 हेक्टेयर (शून्य दशमलव शून्य नौ दो शून्य हेक्टेयर) भूमिधरी को वास्ते काश्त बैनामा हाजा में विक्रय किया गया है। उक्त विक्रित भूमि नोएडा-ग्रेटर नोएडा एक्सप्रेस वे से लगभग 2

कि०मी० की दूरी पर स्थित है। उक्त ग्राम में कृषि भूमि का सर्किल रेट श्रीमान जिलाधिकारी महोदय गौतम बुद्ध नगर द्वारा मु० 85,00,000/-रुपये प्रति हेक्टेयर का निर्धारित है, किन्तु उक्त कृषि भूमि फार्म भूमि (जिसमें रास्ता, फेन्सिंग व गेट लगे हैं) के रूप में विक्रित कर विक्रय की जा रही है। जिसका सर्किल रेट श्रीमान जिलाधिकारी महोदय गौतम बुद्ध नगर द्वारा मु० 1,50,00,000/-रुपये प्रति हेक्टेयर का निर्धारित है। सरकारी स्टाम्प अधिसूचना

Dkrrieh Builders Pvt. Ltd.



Director







LS

Sumit

Mega
Mega All India

110
116

11/11/13

मो

Signature

केसा

Registration No. : 2954

Year : 2013

Book No. : 1

0201 अमिताभ देव
सोनीपेटोडे

11401 इंसट एचड अचार्टड मयूर विद्या केस-01 एचस0 मीयर न्यू ड



ANNEXURE-3
348



lt

Sumit

Mega
Magna Ashw Gita



h

Sumit

Mega
Magna Ashby Clark

ANNEXURE-4



lt

Sumit

Mega Events
Magical After Glitz



h

Sumit

Mega
Magdi Ashraf Ghosh

ANNEXURE-5

कार्यालय
उप जिलाधिकारी-गान्धी

पत्रांक: 1431 / अहलसद-एस0डी02200 / 2008

दिनांक: 18 मई, 2008

जिलाधिकारी
गौतमबुद्धनगर

महोदय,

कृपया खादर रिधत फार्म लैण्ड के सम्बन्ध में प्राथीगण मैसर्स डी0पी0एल0 फार्मस एण्ड बिल्डर्स प्रा0लि0, मैसर्स ग्रीन ब्यूटी फार्मस, मैसर्स डी0एच0 बिल्डर्स प्रा0लि0, मैसर्स एच0पी0एस0 ग्रीन्स, इन्फा0 प्रा0लि0, मैसर्स ज्योति एक्वाटेक प्रा0लि0 के प्रार्थना पत्र पर अपने पृष्ठांकित आदेश दिनांक 26.4.2008 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसका अन्तर्गत मामले का परीक्षण कर आख्या चाही गयी है।

मेरे द्वारा उपरोक्त बिल्डर्स के निर्देशकों को नोटिस दिनांक 28.4.2008 इस आशय के जारी किये गये कि वे दिनांक 01.05.2008 को जॉब के समय मौके पर उपस्थित रहें। दिनांक 01.5.2008 को मेरे द्वारा ग्राम, नंगली नरसिंहा, नंगली ब्रह्मरामपुर, खादर, किड़ावली,

नंगली सांगपुर व नंगला ब्रह्मरामपुर स्थित उपरोक्त बिल्डर्स के फार्म हाऊसों का मौका मुआयना किया गया। मौके पर कतिपय बिल्डर्स की ओर से अपने कागजात प्रस्तुत किये गये, जिनकी छायाप्रति संलग्न है। संलग्न कागजातों के अनुसार उक्त भूमि संकमणीय भूमिधार किसानों की है एवं यह भूमि यमुना खादर में वाया तटबन्ध एवं नदी की धार के मध्य में स्थित है, जोकि फ्लड जोन एरिया में आती है। उक्त भूमि का नियन्त्रण सिंचाई विभाग के अधीन है।

उपरोक्त फर्मों द्वारा सिंचाई विभाग से जारी पत्र सं0 35/ है0 व0ख0 / बाढ़ क्षेत्र दिनांक 19.9.2005 एवं अधिशासी अभियन्ता, हैड वर्क्स खण्ड, आगरा नहर, कैनल कालोनी, ओखला, नई दिल्ली के अ0शा0पत्रांक 4096/ है0व0ख0/ दिनांक 5.11.2005 एवं पत्रांक 253/ है0व0ख0- ओखला/ अ0क0 दिनांक 3.2.2005 द्वारा पूर्व में अनुमति प्राप्त कर फार्म लैण्ड विकसित कर के विक्रय किये गये हैं। स्थलीय निरीक्षण में यह पाया गया कि उपरोक्त फर्मों द्वारा स्थल पर अस्थायी आवास, अस्थायी रूडक, गेट, फेंसिंग, प्रकाश व्यवस्था आदि सिंचाई विभागसे पूर्व अनुमति प्राप्त करके किया गया है। अधिशासी अभियन्ता, सिंचाई नियन्त्रण, ओखला, नई दिल्ली को अपने पत्र में यह लिखा है कि उक्त कार्य नार्दन इण्डिया कैनल एण्ड ड्रेनेज एक्ट-1973 की धारा-70 के अन्तर्गत उपरोक्त सभी कार्य वेध है।

माननीय उच्च न्यायालय इलाहाबाद द्वारा भी रिट याचिका सं0 73975 वर्ष 2005 में दिनांक 5.12.2005 को पारित आदेश में यह निर्देश दिया गया है कि यदि वह कार्य बाढ़ में रुकावट न पैदा करें तो कोई आपत्ति नहीं है। इसके अतिरिक्त अपर मुख्य अधिकारी, जिला न्यायल, गौतमबुद्धनगर द्वारा

L

Sumit

Mega
Mega

अपने पत्रांक 788/जि0प0/03 दिनांक 6.5.2035 द्वारा की उक्त कार्य हेतु निर्देशित किया गया है।

उपरोक्त सभी तथ्यों को दृष्टिगत रखते हुए तथा स्थल निरीक्षण के उपरान्त मौके पर अस्थायी निर्माण पाये जाने के कारण इस मामले में कोई अग्रतर कार्यवाही इनके अस्थाई आवासों के विरुद्ध किया जाना उचित प्रतीत नहीं होता है। रिपोर्ट सादर अवलोकनार्थ एवं उचित आदेशार्थ सेवा में प्रेषित है।

संलग्नक:- उपरोक्तानुसार

भवदीय


संजिलाधिकारी-सदर
गाँतमबुद्धनगर।

Et

Sumit

Medo
Mord Appr. 2025

ANNEXURE-6

165

न्यायालय सिविल जज (सी०डि०), गाजियाबाद ।

उपस्थित श्री जव्वीर सिंह उ० प्र० न्यायिक सेवा

मूलवाद संख्या 1387/1997

फरमार्स एण्ड फार्सस इण्डिया लिमिटेड

बनाम

1. न्यू ओखला औद्योगिक विकास प्राधिकरण नोएडा
 2. ग्रेटर नवीन ओखला औद्योगिक विकास प्राधिकरण नोएडा
- जिला - गौतम बुद्ध नगर ।

निर्णय

वादी ने प्रस्तुत वाद विरुद्ध प्रतिवादीगण वास्ते निषेधाज्ञा बाबत विवादित सम्पत्ति वर्णित वादपत्र प्रस्तुत किया है । संक्षेप में कथन वादी इस प्रकार है कि वादी कम्पनी का श्री सैय्यद अब्बास निदेशक है तथा यह कम्पनी, भारतीय कम्पनीस एक्ट के अन्तर्गत पंजीकृत है। जिसका काम कृषि फार्म, पेड़ लगाने के अतिरिक्त बाग की रख-रखाव व अन्य सुविधा जैसे जलापूर्ति, विद्युतीकरण, सड़क आदि जनता की अन्य सेवा करना है। रिवर ब्रिज फार्म जो ग्राम नँगली नगला में स्थित है, में विकास का कार्य वादी कर रहा है, जिस को कि नक्शा -नजरी वादपत्र के साथ संलग्न किया है। विवादित फार्म की भूमि पंजीकृत विक्रय पत्र के माध्यम से भूमिधरी से ली गयी है तथा वह 105 व्यक्तियों के कब्जे में है. ..यह भूमि मास्टर प्लान नोएडा के बाहर है, जो कि उत्तर प्रदेश राज्य द्वारा अनुमोदित है। विवादितभूमि यमुना नदी के पुख्ता से. करीब एक किलोमीटर की दूरी पर है तथा यमुना नदी से करीब 2/2 किलोमीटर दूरी पर सभी विवादित फार्म है। यह भूमि भूमिधरी की सम्पत्ति है तथा भूखण्ड वालों ने इस सम्पत्ति का वास्तविक, कब्जा विकास के लिये वादी को आपसी समझौते के अनुसार दे दिया है, इसका विकास किया गया । वादी इस भूमि का लाइसेंस है तथा वास्तविक कब्जे में हैं। इसी समझौता के अनुसार वादी विवादित फार्म का विकास कर रहा है। उसमें सड़क का निर्माण कर रहा है, विद्युत, पानीजलापूर्ति आदि के लिए लाइने बिछा रहा है। तारों की चाहरदीवारी तैयार कर रहा है। गेट प्रत्येक कार्य के लिये जो भूखंड के लिए लग रहा है।

11

Sumit

Megha
Megha Anwar Ghosh

टूबेल विद्युत आपूर्ति के लिये लैण्ड तैयार कहा रहा है। पौध विभिन्न प्रकार के भूखंडों के मालिकों के निर्देशानुसार लगा रहा है और उसमें लाखों रुपये के एक लाख दस हजार पेड़ विभिन्न प्रकार के लगाने में खर्च आ चुका तथा दाईं फुट ऊपी चहरदीवारी का निर्माण किया, जिसके उपर तार की फिनिशिंग का कार्य जारी है। बादी विवादित फार्म का मुख्य द्वार निर्माण कराया है। वादीपूर्ण रूपेण विवादित सम्पत्ति के कब्जे में है। मिलकीयत में है तथा उस पर जो फिनिशिंग द्वार, पेड़ व जाने के लिये सड़क, क्लब तथा जो निर्माण किया है, यह वादी का है और प्रतिवादीगण कोई अधिकार व रुचि किसी प्रकार की विवादित फार्म की भूमि के सन्दर्भ में पेड़-पौधों की भूमि के सन्दर्भ तथा जो निर्माण "कार्य के सन्दर्भ में नहीं है। विवादित फार्म की भूमि न तो अधीग्रहित की गयी है और न ही अधिग्रहण के लिये अतिसूचित की गयी है। न ही यह प्रतिवादीगण के नियमित व विकसित क्षेत्र की सीमा में आती है, इसलिये कानूनन प्रतिवादीगण को कोई अधिकार विवादित सम्पत्ति की प्रयोग में नहीं है। इसके अतिरिक्त वादी ने विकास कार्य करने से, पूर्व अनापत्ति प्रमाण पत्र सम्बन्धित तहसीलदार से. समय- समय पर लिया है। प्रतिवादीगण ने कोई कारण बताओ • नोटित वादी को विकास कार्य करने से रोकने के लिये नहीं दिया है, न ही किसी अन्य न्यायालय में या प्राधिकरण के समक्ष प्रति वादी गण द्वारा कोई कार्यवाही अमल में लाई गयी है। वादी का लाखों रुपये विकास कार्य में लग चुका है। अशासी अभियन्ता, सिचाई विभाग ने अपने पत्र दिनांकित 26-10-1997 जो कि वादी को प्रेषित था, से यह सूचित किया कि प्रतिवादीगण 1 व 2 कोई , जिम्मेदारी हर्जे के लिये नहीं वसूल करेगे | दिनांक 23-11-1997 को प्रतिवादीगण के अधीनस्थ कर्मचारीगण पुलिस बल के साथ विवादित फार्म पर पहुंचे तथा बुल्डोजर से फिनिशिंग, मुख्य द्वार, ट्रैक्टर गैराज, चौकीदार के कमरे आदि को तथा करीब 20 हजार पेड़ों को नष्ट करने के लिये पहुंचे । वादीगण के विरोध करने पर प्रतिवादीगण ने अपना अवैध कार्य रोका। लाखों रुपये का नुकसान वादीगण का कर दिया, जिसके सन्दर्भ में प्रतिवादीगण के विरुद्ध पृथकवाद दायर करने के लिए वादिगण अपना अधिकार अधिकार सुरक्षित रखते है । प्रतिवादीगण ने किसी प्रकार अपने अवैध कार्य को रोका , लेकिन उन्होंने वादी के विरोध को नहीं मनन और धमकी दी कि वादी के "विकास कार्य को हटा देगा, अगरवादी स्वयं नहीं हटाता, यह भी करे कि जो पोधे लगे हुए है उनको भी हटा देंगे। इस हटाने की कीमत को भी वसूलने की भी धमकी दी, इसलिय आवश्यकता वाद की हुई ।

प्रतिवादी संख्या-1 ने उत्तरपत्र इन कथनों के आधार पर प्रस्तुत किया है कि वादी का वाद गलत तथ्यों पर आधारित है। वादी को कोई

L

Sumit

Mega
Magis Allway Clinic

अधिकार मुकदमा दायर करने का नहीं है। क्योंकि प्रतिवादी संख्या 1 को भूमि के प्रयोग को नियमित करने का अधिकार दिया हुआ है तथा न्यायालय द्वारा इसके विरुद्ध कोई आदेश पारित नहीं किया जा सकता है। वादी अवैध रूप से विकास कार्य में विवादित सम्पत्ति की बाबत यू०पी०एक्ट-6, 1976 के प्राविधान के विरुद्ध संलिप्त है तथा प्रतिवादीगण के अधिकारियों की सुनवाई नहीं करता है, इसलिये प्राथमिकी दर्ज करने के उपरान्त मामला पुलिस में दर्ज कराना पड़ा, जिस की बाबत दिनांक 22-07-1997 को थाना सेक्टर, 20, में प्राथमिकी दर्ज हुई। प्रतिवादी संख्या - 1 ने जन साधारण के लिये सूचना भी दी। वाद दफा 34, 38 व 41 वा विशिष्ट • अनुतोष अनियम के प्रावधान से बाधित है। वादी ने कोई। विक्रय पत्र विवादित सम्पत्ति की बाबत प्रस्तुत नहीं किये है तथा जो वादी का कार्य स्थानान्तरण की बाबत है, दफा 154 उत्तर प्रदेश जमींदारी खात्मा अधिनियम के प्राविधान से बाधित है तथा दफा 166 उत्तरप्रदेश जमींदारी खात्मा अधिनियम से बाधित है। और अगर अन्तरण प्रत्येक व्यक्ति के हक में है तो वह दफा 168ए उत्तर प्रदेश जमींदारी खात्मा अधिनियम से बाधित है। ग्राम नंगली नगला को औद्योगिक विकास क्षेत्र अधिसूचित किया गया है तथा कोई भी विकास कार्य औद्योगिक विकास क्षेत्र में बिना प्रतिवादी संख्या-1 की अनुमति के नहीं हो सकता। जो कार्य वादी द्वारा किया जा व यू। प। एक्ट 6, 1976 के प्राविधान के विरुद्ध है।

प्रतिवादी संख्या-2 की ओर के उत्तर पत्र इन नियमों के आधार पर हुआ है कि वादी ने विवादित सम्पत्ति का विवरण स्पष्ट नहीं किया है। इसलिये कोई डिक्री वादी के हक में नहीं पारित की जा सकती है वाद दफा 331 उत्तर प्रदेश जमींदारी खात्मा अधिनियम से बाधित है। विवादित सम्पत्ति ग्राम नंगली - नंगला तहसील दादरी जनपद गौतम नगर के क्षेत्र में पड़ती है। कोई आधार वाद वादी को नहीं है। वाद आदेश 7 नियम 11 जाब्ता दीवानी के प्राविधान से बाधित है तथा वाद दफा 34, 38 व 41 विशिष्ट अनुतोष अधिनियम से बाधित है।

अधिवचनों के आधार पर निम्नलिखित विवादक निर्मित किये गये हैं :

1. क्या वादी वादपत्रमें अभिकथनानुसार प्रश्नगत भूमि पर बतौर स्वामी अध्यासित है ?.
2. क्या वाद दफा 331 उत्तर प्रदेश जमींदारी खात्मा अधिनियम से बाधित है ?
3. क्या वादी का वाद आदेश 7 नियम 11जाब्ता दीवानी के अन्तर्गत खण्डित होने योग्य है ?

4

Sumit

Megha

4. "क्या प्रश्नगत भूमि प्रतिवादी संख्या 1 द्वारा अधिग्रहण की जा चुकी है और बादी को उस भूमि की बाबत वाद प्रस्तुत करने का कोई क्षेत्राधिकार नहीं है ?
5. क्या प्रस्तुत वाद को सुनने का क्षेत्राधिकार इस न्यायालय को नहीं है ?
6. क्या वादी अनुतोष यदि कोई हो, को पाने का अधिकारी है ?

वादी ने अपने कथनों के समर्थन में कागज संख्या 10ग जिलेदार शिचाई विभाग निर्माण खण्ड का आदेश, 11ग नायब तहसीलदार गढ़ मुक्तेश्वर की सर्वे की रिपोर्ट, 12ग प्रार्थना पत्र मोहम्मद अली खअ कागज संख्या 13 ग प्रथनापत्र हर पल सिंह व खतौनि बाबत नंगला - नंगली गाँव छायाप्रति क्रमशः 16 ग लगायत 22ग तथा खतौनी ग्राम नंगला जंगली खतौनी 1398 फ़सली ता 1403 फ़सली कागज संख्या 24, 25ग व 26ग कागज नक्शा संख्या 27ग, तथा अनुबन्ध बा बत रिवर ब्रिज फ़रामर्स व दीपक, हरिवारन छाबड़ा, इन्द्र प्रकाश पोपू विमल जौहर, विवेक कोहरा, सत्या पैन, ए टी एस पी जावीर ओर् दाखिल किया है तथा ममेमोरन्डम आर्टिकल आफ एसोसियेशन काल एण्डफारसर्स कागज संख्या 36ग, विक्रयपत्र मोजी राम बहक जमात-ए-नसीर कागज संख्या 38 विजय पत्र की छायाप्रति द्वारा महेन्द्र सिंट बहक, ए० मोहम्मद अली खान कागज संख्या दाखिल किया है। बतौर साक्षी pw -1 जमाल अब्दुल नासिर का बयान हुआ है । प्रतिवादीसंख्या की ओर से डी0डब्लू0-1 दुआ सिंह का बयान हुआ है तथा छायाप्रति प्राथमिकी मुकदमा अपराध संख्या 601/97 मय सत्यापित तहरीरी की रिपोर्ट द्वारा सचिव, नोएडा प्राधिकरण क्रमशः कागज संख्या 60ग व 61 ग, सत्यापित प्रतिलिपि प्रकाशन सार्वजनिक चेतावनी कागज संख्या 62ग, 63ग तथा नोटिस द्वारा सचिव, नवीन ओखला औद्योगिक विकास प्राधिकरण नोएडा विरुद्ध ब्रिज फार्मस एण्ड फार्सस इण्डिया लिमिटेड , सत्यापित प्रतिलिपि मय छायाप्रति नक्शा दाखिल किया है ।

मैंने, उभयपक्ष विद्वान अधिवक्तागण की बहस सुना तथा अभिलेख पर उपलब्ध कागजात व साक्ष्य का गम्भीरता पूर्व परिशीलन किया, जिसके आधार पर मे निम्नलिखित पर निष्कर्ष पर पहुचता हूँ ।

निष्कर्ष

विवादयक संख्या 1- विद्वान अधिवक्ता पादी ने तर्क प्रस्तुत किया है कि दिन सम्पत्ति से कोई ताल्लुकारता प्रतिवादीगण का नहीं है। बादी का कार्य कृषि फार्म का है, जिनमें सड़क बनाना विद्यत आपूर्ति के लिये लाईन तैयार करना, पेड़ लगाना, उनका विकास करने का है । इस संबंध में वादी का सम्बन्धित व्यक्तियों से अनुबन्ध भी है। इसकी प्रतिलिपि

4

Sumit

Megha

दाखिल की गयी है। उन्होंने यह भी तर्क प्रस्तुत किया है कि विकास कार्य जो है, उसमें कोई रुकावट पैदा करने का वादी कम्पनी के विरुद्ध प्रतिवादीगण को नहीं है। "क्योंकि - विवादित सम्पत्ति प्रतिवादीगण के मास्टर प्लान से बाहर है। उन्होंने यह भी तर्क प्रस्तुत किया है कि मास्टर प्लान में अगर कोई सम्पत्ति नहीं है तो उसके विकास पर अवरोध करने का कोई अधिकार किसी प्रकार का किसी को नहीं है। यह भी तर्क प्रस्तुत किया कि इस संबंध में वादी को प्रतिवादी सं0-1 द्वारा नोटिस भी दिया गया। यह भी तर्क दिया गया है कि वादी की ओर से जो साक्ष्य प्रस्तुत किया गया है, यह सब तथ्य साबित है। प्रतिवादीगण की ओर से कोई तथ्य साबित नहीं है। यह भी तर्क प्रस्तुत किया गया है प्रतिपादसंख्या-2 की ओर से कोई मौखिक या लिखित साक्ष्य भी नहीं है।

प्रतिवादी संख्या-1 के विद्वान अधिवक्ता द्वारा यह तर्क प्रस्तुत किया गया है कि यूपी ए गट-6, 1976 के अनुसार किसी भी विकास कार्य को नवीन ओखला औद्योगिक विकास प्राधिकर नोएडा के बिना अनुमति के नहीं किया जा सकता है। वादी में कोई अनुमति विकास प्राधिकरण से विकास कार्य हेतु नहीं ली है। अतः यू 0पी 0 एक्ट-6, 1976 के प्राविधान से वाद बाधित होता है। उन्होंने यह तर्क भी प्रस्तुत किया कि वादी को कोई विवादित सम्पत्ति के संबंध में अधिकार नहीं है। अनावश्यक रूप से विवादित सम्पत्ति में वादी विकास कार्य करने में लगा हुआ है, जो कि विधि विरुद्ध है। विद्वान अधिवक्ता प्रतिपादी -2 द्वारा यह तर्क भी प्रस्तुत किया गया कि विवादित सम्पत्ति के सन्दर्भ में जो अन्तरण सम्पत्ति का हुआ है, वह भी उत्तर प्रदेश जमींदारी खात्मा अधिनियम से बाधित है। इसप्रकार का अन्तरण विवादित सम्पत्ति के सन्दर्भ में नहीं किया जा सकता है। वादी को विवादित सम्पत्ति में कोई ताल्लुक वास्ता नहीं है और वादी को विवादित सम्पत्ति की बाबत विकास करने का भी कोई अधिकार नहीं है। यह भी तर्क प्रस्तुत किया गया है प्रतिवादी संख्या 2 की ओर से कोई साक्ष्य अगर, नहीं भी है तो भी यह वादी का दायित्व है कि वह अपने वाद के तथ्यों को साबित करें। विद्वान अधिवक्तागण उभयपक्ष के तर्क व तथ्यों के परिप्रेक्ष्य में अभिलेख पर उपलब्ध कागजात व साक्ष्य अधिक महत्वपूर्ण है। इस संबंध में प्रथमतः गवाह पी0डब्लू0-1 जमाल अहमद नासिर का बयान महत्वपूर्ण है, जिन्होंने अपनी मुख्यपरीक्षा में कहा है कि वादी कम्पनी, लिमिटेड कम्पनी है। मैं वादी कम्पनी लिमिटेड का निदेशक व मुख्य अधिकारी हूँ । श्री मेहंदी को बाद प्रस्तुत करने, हस्ताक्षर करने व वकील नियुक्त करने का अधिकार दिया हुआ है। मैं भी मेहंदी के हस्ताक्षरों को पहचानता हूँ । हमारी फार्म जमीन को विकास करके फार्म की शकल में काम करती है। विवादित सम्पत्ति ग्राम नंगला- नंगली

L

Sumit

Mehandi
Mehandi Ashwari Gidde

विवादित भूमि का विकास नोएडा में स्थित है। गया है, वह नक्शा व वादपत्र के साथ प्रस्तुत किया गया है। 105 अलग-अलग व्यक्तियों के नाम हैं। 105 व्यक्तिविदित सम्पत्ति के स्वामी व अधिपति है। विवादित भूमि कभी भी नोएडा द्वारा अधिग्रहित नहीं की गयी है। जो सन 1992 लगायत 2000 तक नोएडा का मास्टर प्लान है, उससे एक किलोमीटर दूरी पर विवादित स्थल है। औद्योगिक विकास प्राधिकरण के अन्तर्गत नोएडा कार्य करती है, के नियम विवादितभूमि पर लागू नहीं होते हैं। विवादित भूमि पर मैने, सड़क, सिचाई के लिये नाली, पेड़ जो लोग भूमि के मालिक है, - उनके लिये अलग-अलग गेट बनवाये, नाली बनवाई, सड़क बनवाये पेड़ अमरूद, टीक, पपीता आ.दि के लगाये है । वहाँ पर कुछ व्यक्तियों के लिये पशु पालने हेतु इस बनाये फार्म के लिये शेड व फार्म के टूबेल व बिजली भी लगाये है। हमारे इस कार्य में प्रतिवादीगण को कोई दखलन्दाजी करने का नहीं है। वादी कम्पनी को वादग्रस्त भूमि बागवानी, फिनिसिंग आदि करके संलग्नक में दिये गये भूमिधरों को दी जानी है। विवादित सम्पत्ति वर्तमान में वादी के कब्जे में है। उन्होंने यह भी कहा है कि विवादित सम्पत्ति में वादी कम्पनी ने लगभग एक लाख, पेड़ लगाये है। सभी पेड़ों की देखभाल फिनिसिंग आदि वादी कम्पनी ही कर रही है। कोई नोटिस वादी कम्पनी को अवैध निर्माण हेतु ने कारण बताओ नहीं दिया। दिनांक 23-11-1997 को प्रतिवादी नोएडा ने गाय के शेड जो आपस-पास थे, नष्ट कर दिये, पेड़ों को काँटा, ट्यूबेल को ध्वस्त कर दिया। विरोध करने पर वे लोग चले गये। गवाह ने यह भी कहा है कि कागज संख्या 36ग वादी कम्पनी का मेमोरण्डम आफ आर्टिकल्स है। वादग्रस्त भूमि में खसरा नम्बरान से अलग किसी अन्य भूमि की बाबत नोटिस प्रतिवादी नोएडा की ओर से दिया गया था, जिसका वादग्रस्त सम्पत्ति से कोई वास्ता नहीं था। गवाह ने अपने बयान की जिरह में कहा है कि लिमिटेड कम्पनी है और मैं उस कम्पनी डायरेक्टर हूँ। कम्पनी के तीन डायरेक्टर्स है तथा वाद दायर करने से पूर्व बोर्ड ऑफ डायरेक्टर्स की बैठक हुई थी, प्रस्ताव वाद दायर करने क संदर्भ मे दिया गया था । श्री अब्बासी महदी वादी कम्पनी के डायरेक्टर्स है। वाद में वादग्रस्त की मालिक वादी कम्पनी नहीं है। वादी कम्पनी कार्य को विकसित करने का कार्य करती है। फार्मको, विकसित करने के लिये उसे लाइसेन्स मिला है। फार्म को विकसित करने के लिये मेरी कम्पनी ने 105 व्यक्तियों से भूमि अधिग्रहित किया है ।

इस संबंध में दस्तावेज मेरे पास है। गव ने इस बात से इंकार कर लिया है कि यह कहना सही नहीं है कि नंगला नंगली वादग्रस्त भूमिरे, वह नोएडा प्राधिकरण के अन्तर्गत आती है । गवाह ने कहा है कि मेरी जानकारी के अनुसार ग्राम की समस्त कृषि भूमि औद्योगिक विकास क्षेत्र का भाग नहीं है। यह भी कहा है कि हमारी भूमि औद्योगिक

L1

Sumit

Mega
Magna Aghar Gita

विकास क्षेत्र में नहीं आती है। यह भी कहा है कि चूंकि वास्तु भूमि नोएडा औद्योगिक विकास क्षेत्र के अन्तर्गत नहीं आती है, इसी कारण से इसे विकास करने के लिये पूर्व अनुमति लेना आवश्यक नहीं है। गवाह ने स्पष्ट किया है कि अबतक हमने जो भी विकास कार्य किया है, उसके संबंध में नोएडा से कोई अनुमति नहीं ली है। गवाहने इस तथ्य को स्वीकार किया है कि नोएडा प्राधिकरण द्वारा इस संबंध में नोटिस भेजा था कि ग्राम नंगला नंगली में स्थिति भूमि नोएडा प्राधिकरण की है। गवाहने पहा है कि मुझे जानकारी नहीं है कि नोएडा ने विवादित सम्पत्ति के बाबत अधिसूचना जारी कराया है कि विवादित स्थल पर किया गया कब्जा व निर्माण, अवैध होगा। यह भी कहा है कि जमीन जिसके संबंध में वाद दायर किया है, उसके संबंध में मुझे यह ज्ञान था कि यह विवादित सम्पत्ति न तो नोएडा प्राधिकरण प्रकरण अध्या नोएडा के क्षेत्र में आती है। मैंने, ग्रैटर नोएडा से विकास के संबंध में कोई पत्र व्यवहार कि सूचना नहीं दी थी। गवाह ने तथ्य स्वीकार किया है न तो कि यह कहना सही है कि यादी कम्पनी/विवादित सम्पत्ति की भूमिधर है और न ही स्वामी है।

वादी द्वारा प्रस्तुत तथ्यों के परिप्रेक्ष्य में कागजात जिस पर उभवाक्ष द्वारा बल दिया गया है, वह भी महत्वपूर्ण है। इस संबंध में जो कारणात वादी की ओर से दाखिल हुए हैं, उस में कागज संख्या 14 ग मास्टर प्लान की छाया प्रति है जो वादी की ओर से दाखिल की गयी है। जिसक अवलोकन से यह देखा जाना है कि क्या विवादित सम्पत्ति के सन्दर्भ में इसस्टर प्लान को अगर देखा जाये तो क्या यूपी एक्ट-6,1976 के प्राविधान लागू होते हैं कागज संख्या 27ग जो ग्राम नगला नगांली की बाबत वादी की ओर से दाखिल किया गया है, उसकी सीमा बतलाई है, उस सीमा में दक्षिण की तरफ ग्राम सलारपुर ग्राम सागरपुर ग्राम नगली बहरामपुर, उत्तर की तरफ सीमा ग्राम सढल्यावर तथा दक्षिण की ओर ग्राम शाहपुर और पूरब की ओर मंगरोता की सीमा दी हुई है। वादी की ओर से एक मास्टर प्तान जो कि प्रतिवादी संख्या-1 का वर्ष 1992-2000 तक है, उसको दाखिल किया है जो कि अभिलेख पर कागज संख्या 142ग 2 है। इस मास्टर प्लान में जो सीमाये दिखायी गयी है, एक तरफ यमुना नदी दूसरी तरफ हिडॉन नदी दर्शित है। इसप्रकार मास्टर में स्थिति को रेखांकित किया है कि कौन सा हिस्सा विकसित क्षेत्र में प्रतिवादी संख्या-1 का है। इस संबंध में यह स्पष्ट है कि धारा 3 उप अर्बन प्लैनिंग एण्ड डेवलपमेंट एक्ट के अनुसार यदि ,राज्य कि राय मे अगर कोई क्षेत्र विकसित करने की आवश्यकता पड़ती है तो उस क्षेत्र को भी विकसित क्षेत्र घोषित करता है तथा उस विकसित क्षेत्र के लिय दफा 4 उपरोक्त अधिनियम के अन्तर्गत यह अधिकार प्राधिकरण को होता है,जिस कार्य क्षेत्र को विकासीत करने होता है। उस संदर्भ में अंतर्गत दफा 8 उ प्र अर्बन प्लैनिंग एण्ड

L1

Sumit

Mega City
Mega City

डेवलपमेंट एक्ट प्राधिकरण उस विकसित एरिया के लिए मास्टर प्लान शीघ्रतम तयार करता है जो मास्टर प्लान विभिन्न ज़ोन में उस एरिया को बताता है इस मास्टर प्लान को प्राधिकरण दफा 10 जैसे ही प्लान तयार हो जाता है रज्या सरकार के अनुमोदन हेतु भेजता है और बिना किसी संशोधन के या तो अनुमोदित करता है या फिर कोई संशोधन करता है या मास्टर प्लान को निरस्त करता है । और प्राधिकरण को पृथक रूप से मास्टर प्लान तैयार करने का आदेश देता हैं । कहने का तात्पर्य यह है कि धार 3 अर्बन प्लैनिंग एण्ड डेवलपमेंट एक्ट के अन्तर्गत जो विकसित क्षेत्र घोषित होगा, उसका विवरण अन्तर्गत दफा 9 जो मास्टर प्लान तैयार किया जायेगा, जिसका अनुमोदन अन्तर्गत दफा 10 उप० अर्बन प्लानिंग एण्ड डेवलपमेंट एक्ट विकसित क्षेत्र होगा । उसके अतिरिक्त अन्य कोई क्षेत्र है तो अगर को विकसित देशत्र की परिभाषा से परिभाषित नहीं किया जा सकता है कहने का तात्पर्य यह है कि मास्टर प्लान जिसका अनुमोदन उत्तर प्रदेश सरकार द्वारा हो चुका है, यहीं विकसित क्षेत्र की सीमा ""होगी । इस संबंध में गवाह पी0डब्लू0-1 जमात अब्दुल नासिर ने अपने शपथपूर्वक बयान में कहा है कि विवादित भूमि की भी नोएडा द्वारा अर्जित नहीं की गयी है, जो वर्ष 1992-2000 तक का नोएडा का प्लान है, उससे एक किलोमीटर दूरी पर विवादित स्थल है जो औद्योगिक विकास प्रधकरण नोएडा के अंतर्गत कार्य करता है, के नियम विवादित भूमि पर लागू नहीं होते हैं । इस संबंध में विद्वान अधिवक्ता प्रतिवादी को जिरह का अवसर से प्रदान किया गया है । विद्वान अधिवक्ता प्रतिवादी संख्या 1 द्वारा जो प्रश्न पूछा गया उसकी बाबत में गवाहने कहा है कियह कहना सही नहीं है कि ग्राम नगल नंगली की वादग्रस्त भूमि है वह नोएडा विकास प्राधिकरण के अन्तर्गत जाती है। मेरी जानकारी के अनुसार को इस ग्राम कि समस्त कृषि भूमि औद्योगिक विकासक्षेत्र का भाग नहीं है। विद्वान अधिवक्ता प्रतिवादी कि संख्या 1 की ओर से प्रश्न किया गया है , जिसके जवाब मे गवाह ने कहा है कि यह कि गलत है कि विवादित ही नोएडा के विकासक्षेत्र में है । कहने का तात्पर्य यह है कि अभी तक मास्टर प्लान के अंतर्गत मास्टर भूमि नहीं है यही नहीं गवाह ने यह कहा है कि वादग्रस्त भूमि नोएडा और औद्योगिक विकास क्षेत्र के अंतर्गत नहीं आती इस कारण उसके विकास के लिए उसकी पूर्व अनुमति लेना आवश्यक नहीं है । यही नहीं इस तथ्य को वादपत्र पर 5 कथनों मे आता है कि विवादित संपाती मास्टर प्लान नोएडा के बाहर है जो मास्टर प्लान उत्तर प्रदेश सरकार द्वारा अनुमोदित किया गया है। यह स्पष्ट कहा है कि विवादित फार्म की भूमि जो पुक्ता यमुना नदी है, उससे करीब एक किलोमीटर: की दूरी पर है तथा यमुना नदी से करीब ढाई किलोमीटर पर विवादित फार्म है। इस वादपत्र केकथनों को पी0डब्लू01 जमाल अब्दुल नासिर ने अपने शपथ पूर्वक बयान के द्वारा

कहा है। प्रतिवादीद्वारा जो उत्तर पत्र कागज संख्या 49क दाखिल दिया है उसके जवाब में यह है गया है कि विवादित सम्पत्ति में ग्राम नंगला - नंगली में स्थित है जो कि औद्योगिक विकास क्षेत्र घोषित है। यह भी कहा है कि जो विवादित फार्म है, वह यमुना बाँध तथा मुख्य यमुना नदी के बीच है जो कि बाढ़ग्रस्त हो सकता है। कहने का तात्पर्य यह है कि इस तथ्य को स्पष्ट रूप से प्रतिवादी संख्या 1 द्वारा यह नहीं कहा गया है कि विवादित भूमि मास्टर प्लान जो कि प्रतिवादी संख्या द्वारा उत्तर प्रदेश के अनुमोदन से तैयार किया गया है, पर उत्तर प्रदेश सरकार के योगिक विभाग- 2 4 द्वारा कोनिक 11-07-1989 को सासनदेश संख्या 2042 भाऊ / 18-11-123 एन 1/85 के द्वारा बतलाई गयी है, उसमें यह कहा गया है कि ग्राम नंगला-नंगली अन्य गाँव औद्योगिक क्षेत्र होंगे इस साशनानदेश के उपरान्त जो दफा 3 उत्तर अर्बन प्लैनिंग एण्ड डेवलपमेंट एक्ट अन्तर्गत विकसित क्षेत्र वही होगा जिसका कि इन्द्रज अन्तर्गत दफा 8 उत्तर प्रदेश अर्बन प्लैनिंग एण्ड डेवलपमेंट होगा। कहने का तात्पर्य यह है कि यह नहीं कहा जा सकता और ना ही यह मन जा सकता ग्राम नंगला ननगली में हर व्यक्ति का मकान, हर व्यक्ति के कृषि भूमि, घर का रहन-सहन का स्थान, जिसका कि विवरण व जिक्र मास्टर प्लान में नहीं है उसको अन्तर्गत दफा 3. उ० प्र अर्बन प्लैनिंग एण्ड डेवलपमेंट एक्ट एण्ड विकासक्षेत्र माना जा सके। ऐसा कोई संख्या-1 की ओर से तथ्य भी दाखिल नहीं किया गया है कि उस क्षेत्र में जो का कार्य भले ही आबादी क्षेत्र से या कीड की सीम में होता और जिसका जिक्र मास्टरप्लान में होता हो, उसको भी विकसित क्षेत्र का भाग माना जावेग उसके यदि विकास क्षेत्र का कौन सा हिस्सा हुआ, उसका निर्धारण प्रतिवादी 1 की ओर से जारी किया जा मास्टर प्लान बाबत 1992-2000 से होता है, जिसमें कि विवादित सम्पत्तिका 3- हवाला नहीं है। जबकि विवादित सम्पत्ति पी डा०-1 जमाल अब्दुल नासिर के बयान के अनुसार यमुना नदी से 2/2 किलोमीटरदूर है। इस तथ्य को प्रतिवादी संख्या-1 की ओर से इंकार भी नहीं किया गया है।

जहाँ तक प्रतिवादी संख्या-2 का प्रश्न है। उन्होंने अपने उत्तर पत्र के पैरा-24 में ही यह कहा है कि प्रतिवादी की विकास क्षेत्र में गाँव नंगला नंगली का क्षेत्र नहीं आता है तथा प्रतिवादी को अनावश्यक रूप से पक्षकार बना दिया गया है। यही नहीं गवाह से जिरह जो कि गई है, उस भी इन तथ्यों की बाबत कोई प्रश्न प्रतिवादी -2 के अधिवक्ता द्वारा पूछा गया नहीं है।

-यही नहीं प्रतिवादी संख्या-2 की ओर से तो साक्ष्य प्रस्तुत नहीं है जिस सम्बद्ध में पृष्ठ विद्वान अधिवक्ता प्रति सं०-2 दिनांक 02-07-1999 को आदेश पत्र पर किया है। लेकिन जो साक्ष्य गवाह डीडड-2 हुकूम सिंह का प्रतिवादी संख्या-1 की ओर हो हुआ है। उन्होंने अपने बयान की

जीरह में यह कहा है कि मैं, नोएडा .मे लेखपाल के पद प्र वर्ष र 1986 से कार्यरत हूँ । वर्ष 1995 से ग्राम नंगला ननगली मेरे पास है विवादित सम्पत्ति का कोन स्वामी है , हमे नहीं मालूम यह बात सही है कि विवादित भूमि नोएडा प्राधिकारन द्वारा अधिग्रहित नहीं है। यह सही है कि विवादित भूमि कृषि उपयोग हेतु आरक्षित है । विवादित सम्पत्ति का जो भी स्वामी हा , कृषि करने का अधिकार उन्हें प्राप्त है।वादिगण को विवादित सम्पत्ति मे अपनी कृषि योग्य भूमि पर पहुंचने के लिए कच्चा रास्ता बनाने का अधिकार प्राप्त है। टूबेल लगाने अधिकारी है।" यह बात सही है कि विवादित सम्पत्ति बाँध से लगभग 2 2 किलोमीटर की दूरी पर स्थित है।'वादी को विवादित सम्पत्ति मे बाड़ लगाने का अधिकार है। कृषि भूमि पर एक कमरा उनके रहने व पशु बढने कर लिए बनाने का अधिकार है। " कहने का तात्पर्य यह है कि जो मास्टर ज्ञान दाखिल हुआ है, उसमें यमुना नदी के अतिरिक्त अन्य कोई क्षेत्र विकास क्षेत्र में नहीं है। यमुना नदी से दरीब दो किलोमीटर की दूरी पर विवादित सम्पत्ति होने को डी0डब्लू0-2 हुकूम सिंह लेखपाल का कहना है कि वह करीब किलोमीटर की दूरी पर है। कहने का तात्पर्य यह है कि डी0डब्लू0-2 हुडमसिंह गवाह के कम से वादी को बल मिलता है तथा यह स्पष्ट रूप से परिलक्षित होता है कि विवादित सम्पत्ति मास्टर प्तान बाबत | 292-2000 का हिस्सा नहीं है। इसप्रकार इसको विकसित क्षेत्र की परिभाषा में नहीं माना जा सकता। इसके अतिरिक्त वह पी००-1 जमाल अब्दुल नासिर ने अपने बयान शपथ पूर्वक में कहा है कि वह विवादित सम्पत्ति को केवल विकास कार्य के लिये लाइसेन्स पर लिया है। इस संबंध में वादी की ओर से अभिलेख पर कागजात दाखिल किये गये है। विवादित सम्पत्ति के सन्दर्भ में, जिनकी लीग ये बताई जाती है, उनको विकास करने संबंधी दिया गया है, उस बाबत वादी की ओर से नकल खतांनी ग्राम नंगला नंगली दाखिल किया गया है। जिसके अवलोकन यह स्पष्ट परिलक्षित होता है कि वादी जिन व्यक्तियों से बतौर लाईसेन्स पर विवादित सम्पत्ति पर विकास करने के लिये लिया है, उस सम्बन्धि के संबंध में उन व्यक्तियों के नाम से कागजात माल मैनकल खतांनी में दाखिल खारिज हो चुका है। कागजात माल में प्रविष्टियाँ इस सन्दर्भ अन्तिम है।

इसके अतिरिक्ता को अनुसन्धादी के विवादित सम्पत्ति के भूमि धरो से है, यह भी दाखिल किया है जो कि कागज संख्या 20ग ता 35ग है। इसके अतिरिक्त वादी कि ओर से मेमोरंडम व आर्टिकल्स अफ asociation कागज संख्या 3 ग दाखिल किया है जो पंजीकृत है जो 1906 हुआ है। उद्देश्य के अवलोकन से विदित होता है कि मुख्य उद्देश्य वादी के फोरम फार्म भूमि बाग-चगीय, खेती का व्यापार, व्रक्षारोपण फार्म तैयार करना, फार्म का रख-रखाव करना तथा सलाहकार

L

Sumit

Mega
Mega Aishwarya

के रूप में कार्य में कार्य करना वादी कंपनी का कार्य है। इसी बतौर वादी द्वारा विवादित भूमि को लिया हुआ है और पी0डब्लू0-1 जगात अब्दुल नासिर ने विवादित सम्पत्ति को अपने कब्जे में बतलाया है। इसके अतिरिक्त अन्य कोई ऐसा साक्ष्य प्रतिवादी संख्या 1 व 2 की ओर से नहीं है जो कि इस बात का धोतक हो कि वादी, विवादित सम्पत्ति के कब्जे में न हो। मुख्य मुद्दा यह है कि विवादित सम्पत्ति प्रतिवादी संख्या-1 के विकसित क्षेत्र में आती है अध्या - नहीं। पीक जैसा कि ऊपर बतलाया व विश्लेषण हो चुका है कि स्पष्टतः निष्कर्ष एव परिणाम निकाला जा चुका है कि विवादित भूमि उत्तर प्रदेश अर्बन प्लानिंग एण्ड डवलपमेण्ट एक्ट की धारा-3 के अन्तर्गत इसलिये विकसित क्षेत्र नहीं माना जा सकता, क्योंकि . वह दफा 8 उत्तर प्रदेश अर्बन प्लानिंग एण्ड डवलपमेण्ट एक्ट के अन्तर्गत मास्टर प्लान में नहीं है और न ही उसका मास्टरप्लान में होने कोई संशोधन अध्ययन अनुमोदन राज्य सरकार द्वारा अंतर्गत * दफा 10 30 प्र0 अर्बन प्लानिंग एण्ड डवलपमेण्ट एक्ट हुआ हो। इत्प्रकार इस तथ्य की बाबत अयथा साक्ष्य भी प्रतिवादीगण की " ओर से नहीं है कि विवादित सम्पत्ति वादी के कब्जे में नहीं है अन्यथा किसी के कब्जे में है। जबकि वादी ने अपने साथ बयान के द्वारा इन तथ्यों को साबित किया है। ऐसी परिस्थिति में वादी के कथन स्वीकार किये जाने योग्य है। यही सिद्धान्त माननीय उच्च न्यायालय, इलाहाबाद ने राजीव लोचन पाण्डेय बनाम जिला जज इलाहाबाद 1998 189 और डी पेज 655 में प्रतिपादित किया है। जिसमें माननीय उच्चन्यायालय, इलाहाबाद द्वारा यह सिद्धान्त प्रतिपादित किया गया है कि यदि कोई साक्ष्य के विपरीत ' कोई सही है तो न्यायालय उसके आधार पर उस पक्षकार के तथ्य स्वीकार को करता है। इसके अतिरिक्त वादी का केवल अतः सम्पूर्ण परिस्थिति को दृष्टिगत रखते हुए में निष्कर्ष पर पहुंचता हूँ कि प्रशंगत भूमि पर वादी अध्ययन में तथा उसका लाईसेन्सी मे वर्णित है, विवादित सम्पत्ति जो अपने उद्देश्यों , जो कि कागज संख्या 35 ग अनुसार विवादित सम्पत्ति के मालिकान विरोध न करे या लाइसेंस अनुबंधित खत्म ना करे , तब तक विकास करने करने के लिए अधिकारी है तथा विवादित सम्पत्ति में बतौर लाईसेन्सी अध्यासन में है। तदनुसार वादबिन्दु बहक वादी विरुद्ध प्रतिवादीगण निर्णित किया जाता है।

विवादयक संख्या-4 इस वाद बिन्दु का दायित्व प्रतिवादी संख्या 1 पर है।

इस संबंध में प्रतिवादी संख्या 2 की ओर से स्पष्टतः वन है और उत्तर पत्र 57क के माध्यम से भी कहा गया है कि विवादित सम्पत्ति से कोई

L

Sumit

Mega
Magri Akhwar Gish

वास्ता साल्टक प्रतिवादी संख्या-2 का नहीं है और न ही उसके विकास क्षेत्र में विवादित सी स्थित है। इसलिये इस वादविन्दु का दायित्व पूर्ण स्पेण प्रतिवादी संख्या-1 पर है। प्रतिवादी संख्या 1 ने अपने उत्तरपत्र ११क में वहीं भी यह नहीं कहा है कि विवादित सम्पत्ति का कोई अधिग्रह प्रतिपाद्वारा किया गया 'हो, बकवादी ने स्पष्टतः अपने. पादपन के पेरा में हुआ है कि विवादित सम्पत्ति न तो अधिग्रहित की गयी है और न ही किये जाने के लिये अतिसूचित की गयी और न ही विवादित सम्पत्ति विकास क्षेत्र प्रतिवादी के आती हैं। इसके परि प्रेक्ष्य में जो उत्तर पत्र 49 क व प्रतिवादी संख्या-1 की ओर प्रस्तुत हुआ है, उसमें केस तथ्य कोनसी नहीं गया है कि विवादित सम्पत्ति का अधिग्रहण प्रतिवादी संख्या 1 राया गया हो, न ही यह कह गयी है सम्पत्ति के अधिग्रहण के लिये कोई सूचना जारी की गयी हा गया हैकेवल यह कहा गया है कि कि जो गाँव है, और जिसमें विवादित स्थल स्थित है। औद्योगिक विकास देख भी है, यह क्षेत्र होना जिल्लाका अन्तर्गत उप्र अर्बन प्लानिंग एण्ड प्ट में होगा,जैसा कि प्रतिवादी संख्या 1 का उपकटहन है। ऐसा कोई साक्ष्य है। ऐसी परिस्थितियों में मादीजी के पेरा में कन वहा गया है, उनको स्वीकार किय जाने एक माने जाने के कोई विकल्प नहीं है। विवादित स्थल को किस करने का स होने के जारी की हैति से आया है और यदि सम्पर पापी है। विकास कार्य करने का लाइसेंस होने के कारण लसीसेन्सी कि हैसियत से आया और विवादित सम्पत्ति पर वादी काकब्जा हैविकास कार्य हेतु वादी द्वारा जैसा कि अपने वादपत्र मे वादी बतोर साक्षी प डब्ल्यू 1 जमाल अब्दुल नासिर ने कहा है कि धनराशि सड़क बनाने हेतु तारों की चाहरदीवारी बनाने हेतु कृषि प्रयोग हेतु एक कमरा बनाने हेतु व पेड़ इत्यादि लगाने के सम्बन्ध में खर्च हो चुके है, इसलिये जबकि प्रतिवादी संख्या द्वारा आणि विवादित सम्पत्ति का किया ही नहीं गया है। और विवादित सम्पत्ति वेवत वादी के कब्जे में है । वादी विवादित सम्पत्ति है । पादी ने विवादित सम्पत्ति का विकास कार्य करने में काफी पर खर्च कर सका है तथा विवादित सम्पत्ति के जो भूमिधर है, जिनकी कि बाबत कागजात माल में दाखिल खारी हो चुका है, उनके मार्फत वादी विवादित सम्पत्ति का विकास कर रहा है। विवादित सम्पत्ति के भीमपरों को कोई स्वराज आपत्ति नहीं है। ऐसी परिस्थितियों में वादी को विवादित सम्पत्ति की बाबत वाद प्रस्तुत करने का क्षेत्राधिकार प्राप्त है तथा विवादित सम्पत्तिप्रतिवादी संख्या-1 द्वारा विसीप्रकार कभी भी अग्रिहण नहीं की गयी है और न ही कोई अधिवाचन अधिग्रहण की अभी "तक नारी की गयी है । अतः तदनुसार यह वाद बिन्दु भी विरुद्ध "प्रतिवादीगण, बहक वादी निर्णित किया जाता है ।

विवादक संख्या 2 व 5 :

4

Sumit

Megha

। पादविन्दुसया-2 प्रतिवादी संख् या-2 के उत्तर पत्र

=====यह वाद बिन्दु एक-दूसरे से पारस्परिक अतः इस पर एक साथ निर्णय किये जाते हैं कृषित हुए है। जबकि प्रतिवादी संख्या - 2 ने कोई अपने उत्तर पत्र के लगनों के परिप्रेक्ष्य में या है। का पृष्ठ का विधान अक्ति प्रतिवादीसंख्या प्रस्तुत नहीं परत बँक 02-7.99 को किया है।प्रतिवादी एतराज उठाये गये हैकृषि भूमि के बाबत है इयपि कि साक्ष्य की 2 ओर से प्रस्तुत नहीं हुआ है । वादी ही और हो जो वास्ते स्थाई निषेणझा चाहा गया है, यह आधार पर चाहा है कि वादी आर पाटा है कि वादी, विवादित सम्पत्ति के अभिय है, उसमें विकास कार्य कर रहा है और विवादित सम्पत्ति का वादी लाइसेंसी है । इस संबंध में दफा 331 जर्मीदारी खत्म का अवलोन लिया जाये तो उस परिप्रेक्ष्य में केवल उन परिस्थिति में जबकि विवाद पक्षकारान में है कि विवादित सम्पत्ति को की कृषि की भूमि के लिये इस्तेमाल किया जा रहा है एव अन्यथावादी भू प्रयोग में इस्तेमाल किया जा रहा है, सब उन परिस्थितियों | घोषणा से संबंधित मामला निहित हो तो दफा 331 जर्मीदारी खात्मा अधिनियम के प्राविधान प्रकाश मे आते है। वर्तमान परिस्थितियों में विवादित सम्पत्ति की बाबत कोई घोषणा नहीं होती है।केवल विकास कार्य हेतु जो लाइसेन्सी के रूप में वादी काम कर रहा है उसके सन्दर्भ में निषेधाज्ञा की बाबत दादरसी चाही . है, जिस संबंध में अगर वादी जैसा कि वादबिन्दु, संख्या-1 में निर्णित हो चुका है कि विवादित सम्पत्ति के कानूनन लाइसेंसी होने के कारण कब्जे में है तो उन परिस्थितियों में वादी का वाद प्रगतिशील है । इन परिस्थितियों भवादी निषेधाज्ञा पाने का अधिकारी भी है। यहीं सिद्धान्त माननीय उच्चतम न्यायालय ने एन० उमापति बनाम पी. वी इनियप्पा, ए आई आर 1997 पेन 2467 में प्रतिपादित किया है। इस सम्बन्ध में अन्य प्रथम संख्या की ओर से उत्तार पन के माध्यम से यह नहीं है । अतः सम्पूर्ण परिस्थितिको दृष्टि रखते हुए मैं इस विचार का हूँ कि न्यायालय को का वाद को ऋण का क्षेत्राधिकार है। अतः वाद क्षेत्राधिकार दफा 331 उत्तर प्रदेश जर्मीदारी खात्मा अधिनियम से बाधित नहीं है। अतः वह वाद बिन्दु विरुद्ध प्रत्यादीगण निर्णित,किया जाता है ।

विवादक संख्या 3

इस वाद बिन्दु का दायित्व प्रतिवादी गण पर है इस साह बिन्द पर बल प्रतियादी संख्या-2 की ओर प्रस्तुत किया गया था लेकिन प्रतिवदीया-2 की ओर से जो बल दिया गया था वाह केवल इस आधार पर दिया

4

Sumit

Megha
Megha Akhwar Glick

गया था कि कोई आधार वाद प्राद प्रतिवादीसंख्या-2 के विपदी को नहीं है। अतः वाद अन्तर्गत आदेश 7 नियम ॥ जाब्ता दीवानी निरस्त होने योग्य है। इस सम्बन्ध में बयान पी- 1जमात अकूल नासिर का अधिक महत्वपूर्ण है। जिन्होंने अपने शपथ बयान के माध्यम से जिरह में यह कहा है कि जिस विवादित सम्पत्ति केन्ध में दावा दायर किया है, उसके तम्बन्ध में मुझे यह ज्ञान था कि यह विवादित सम्पत्ति न तो नोएडा विकास प्राधिकरण के और न ही ग्रेटर नोएडा विकास प्राधिकरण के क्षेत्र के अन्तर्गत आती है। गवाह ने यह भी यहा है कि यह कहना गलत है कि गलत रूप से ग्रेटर नोएडा यो नोएडा विकास हमारे खिलाफ कार्यवाही न करते हो। गवाह ने शहा कि तोड़ने व्यसन वाले गेटर नोएडा विकास प्राधिकरण व नोएडा विकास प्राधिकरण दोनों ही मिलकर कार्य कर रहे हैं। ऐसी परिस्थितियार मे बाद उस होने के कारण पी0डब्लू0-1 जमाल अब्दुल नासिर ने अपने बयान के माध्यम कहा यह अन्यथा तथ्य है कि प्रतिवादी -2 की ओर साक्ष्य पस्तुत नहीं किया गया अतः सम्पूर्ण परिस्थिति को दरिस्टिगतहूँ कि कि रखते हुए इस निष्कर्ष पर पहुंचता प्रकार वाद पत्र 7 नियम 11 जब्त दीवानी के प्रावधान से बाध्य नहीं है तदनुसार यह वाद बिन्दु विरुद्ध प्रतिवादीगण निर्णित किया जाता है ।

विवाद संख्या 6 :

जैसा कि उक्त वाद बिन्दु संख्या 1व 4 में निर्णित हो चुका है कि विवादित भूमि पर बतौर सी वादी अध्यातन में है तथा विवादितभूमि बँकि प्रतिवादी संख्या -1 के औद्योगिक विकास क्षेत्र का भाग नहीं हैं। ऐसी परिस्थितियों में जबकि विवादित सम्पत्ति प्रतिवादी संख्या 1व प्रतिसंख्या-2 द्वारा अधीग्राहित भी नहीं किया गया है और न ही कोई अधिग्रहण की कार्यवाही विचाराधीन है तो वादी को वाद दायर करने का क्षेत्राधिकार भी है। क्योंकि विवादित सम्पत्ति के बाबत वादी बतौर लाइसन्सी अध्यासन में है। इस सम्बन्ध में तथ्य विश्लेका के 1 साबित हो चुके है। उपरोक्त वाद बिन्दु संख्या 4 के परिप्रेक्ष्य में केवल, दफा -3 उत्तर प्रदेश अर्बन प्लानिंग एण्ड डबल्प "मेण्ट एक्ट के अन्तर्गत विकसित क्षेत्र यह क्षेत्र होगा, विवरण अन्तगत दफा 8. उ0प्र0, अर्बन प्लानिंग एण्ड डवलपमेण्ट एक्ट के अन्तर्गत प्रत्पर्य यह है कि अगर कोई औद्योगिक विकास क्षेत्र के अन्तर्गत भीम जावा है तो वे उसी भूमि के बाबत अगर कोई विकास कार्य दिसी व्यका द्वारा दिया जाता है तो विकास करने की अनुमति प्राधिकरण हो लेनी होगी लेकिन अगर औद्योगिक विकास क्षेत्र का "जब किविवादित साहित भाग ही नहीं है, जैसा कि निर्णित हो चुका है तो इन परिस्थितियों में विवादित सम्पत्ति की बाबत अगर कोई विकास किया जा रहा है और वह विकास

4

Sumit

Megha
Megha Adv. Clerk

वर्तमान में उ प्र अर्बन प्लानिंग एण्ड डेवलपमेंट प्राविधान के अन्तर्गत है । इसके अतिरिक्त भी अगर, 1157 विकास औद्योगिक विकास क्षेत्र का भाग नहीं है तो उसे प्रतिवादीगण से कोई अनुमति लेने कि अवश्यकत वादी को नहीं है तथा एसी परिशिथियों मे वादी अपने बतोर लाइसेंसी के सुरक्षा के लिए हक दर है (प्रतिकाविति सम्पत्ति से कोई वास्ता) किसी भी प्रकार साबित नहीं हुआ है। रही विद्वान्त माननीय उच्चतम न्यायालय ने एम० कलप्पा वेठी बनाम एम० राव ए० आई० आर० 19 72 उच्चतम न्यायालय , पेज 2000 में प्रतिपादित किया है। माननीय अध्यक्षतम न्यायालय ने कहा है कि अंगूर, वादी विवादित सम्पत्ति केजे में है तो कके आधार पर उन प्रतिवादीगण से, जिनके हक में बेहतर हाकुक नहीं है तो प्रतिवादीगण के विन्द्व निषेधाज्ञा छह सकता है

उपरोक्त सभी तथ्यों की विवेचना एवं सभी सम्पूर्ण परिस्थितियों के आधार पर वाद वादी, विरुद्ध प्रतिवादी गण व वादव्यय आजप होने योग्य है ।

आदेश

वाद वादी विरुद्ध वादव्यय प्रतिवादीगण सहित आजप्ट किया जाता है। तथा प्रतिवादीगण को आदेशित किया जाता है कि वह स्वय अपने उत्तराधिकारियों के माध्यम से व प्रतिनिधियों के माध्यम से विवादित सम्पत्ति वर्णित वादपत्र जो कि विवादित फर्म है, में बिना कोई विधिक प्रक्रिया अपनाये उनके को कब्जे व विकास कार्य में मजाहमत व मुदतखयालात न करें। तदनुसार प्रतिवादी गण सम्पत्ति वर्णित वापपत्र में विकास कार्य करने व कब्जे मे दखलंदाजी करने से निषेध किया जाता है ।

दिनांक 30-00- 1999 -

सिविल जज सीनिवर गाजियाबाद।

LS

Sumit

Megha
Magda Akhwar Glick

369
ANNEXURE-7

1

Court No. - 34

Case :- FIRST APPEAL No. - 1082 of 1999

Appellant :- New Okhla Industrial Development Authority

Respondent :- Farm And Farum India Ltd.

Counsel for Appellant :- Neeraj Tripathi,Rajendra Kumar Mishra,Shivam Yadav

Counsel for Respondent :- Pardeep Kumar,N.I.Zafri,R.S.Sharma,Ramendra Pratap Singh

Hon'ble Sudhir Agarwal,J.

Hon'ble Brijesh Kumar Srivastava-II,J.

1. This appeal under section 96 of Code of Civil Procedure, at instance of defendant-appellant has come up to assail the judgment and decree dated 30.8.1999 passed by Sri Jaiveer Singh,Civil Judge (Senior Division) Ghaziabad in Original Suit No.1387 of 1997, whereby court below has decreed suit granting permanent injunction in favour of plaintiff-respondent directing defendant-appellant not to interfere in possession and developmental work on the disputed premises without following procedure prescribed in law.

2. Plaintiff-respondent M/s Farm & Forms India Limited instituted suit for permanent prohibitory injunction vide plaint dated December,1997 stating that it is a registered company under the provision of Indian Companies Act, having its registered office at B-10, Third Floor, Greater Kailash Enclave, Part-I, New Delhi, and its site office at Biver Breeze Farms, NOIDA, village Nagli Nagla,Pargana and Tehsil District Gautambudh Nagar. Sri Sayed Abbas Mehdi is Director of the Company and is authorized to institute aforesaid suit and sign pleadings etc. Plaintiff is engaged in the business of Developing Agricultural Farms including tree Plantations besides other activities like Horticulture, maintaining of orchards, providing facilities and amenities of water supply, electrification approach road, club and other community services etc. Plaintiff was carrying development for river Breeze Farm,

Li

Sumit

Megha
Megha Aditya Gupta

370

2

situated in revenue village Nagli Nagla pargana and tehsil Dadri, district Ghaziabad now district Gautam Budh Nagar. The land of the disputed farm was acquired by plaintiff through registered a sale deed from its earlier Bhumidhar in possession, Detail thereof were given in Annexure-2 to the plaint. Disputed land situated outside the Master Plan of New Okhla Industrial Development Authority (hereinafter referred to as NOIDA) which is duly approved by State of U.P. It is about one Kilo Meter away from pushta embanking Yamuna River and disputed farms are near about 2.5 kilo meter away from Yamuna River bank. The farm plot holders handed over physical possession of disputed farm land to develop the same in accordance with terms and conditions of memorandum of understanding, arrived at between farm plot holders and the plaintiffs for its development. Plaintiff is in lawful physical possession of disputed farm land. It has undergone several development activities and planted a large number of trees of different species viz teak, mango, guava etc. The plaintiff is exclusive owner in possession of disputed farm land and trees planted therein and other development activities carried out.

3. The defendants along with police force, however, reached at the disputed farms on 23.11.1997 and bulldozed some of the fencing main gate, tube-well etc and also destroyed about 20000 trees planted thereon. After much resistance by plaintiffs, the defendants stopped illegal acts of causing destruction to the property of plaintiff and threatened it to remove entire developmental work trees planted thereat etc else the same would be done by **appellant** and cost shall be recovered, hence the suit.

4. It was contested by defendant-appellant by filing written statement dated 28.3.1998. It is said that village Nagli and Nagla, Pargana and Tahsil Dadari, District Gautambudh Nagar is notified as "Industrial Development Area" under section 3 read with Section 2(d) of the U.P. Industrial Area Development Act, 1976 (hereinafter

L1

Sumit

Mehar Singh
Mehar Singh

referred as Act 1976). In view of this notification dated 11.7.1989 no developmental activities can be carried out in village Nagli and Nagla by plaintiff without order/permission of appellant i.e New Okhla Industrial Development Authority.(hereinafter referred as "NOIDA"). The plaintiff is venturing into an illegal activity of development of farm houses in an area which has been notified as "Industrial Development Area." The plaintiff has not furnished sale deed. If these plots have been purchased in the name of plaintiff-company, such transfers are violative in view of section 154 of U.P Zamindari and Land Reforms Act, 1950. (hereinafter referred to as the U.P. Act No.1951). The transfer was also void as provided under section 166 of U.P. Act, 1951. If transfer is in favour of an individual, then the same is hit by Section 168-A of U.P. Act, 1951. More over farms in question are being developed between Yamuna bed and Main Stream of Yamuna River, which is low lying area and prone to floods. The land in question is vested in State of U.P and any agreement or memorandum between plaintiff and plot holders is void. A notice under section 10 of Act, 1976 was issued to plaintiff requiring it to remove illegal constructions within 15 days which was replied by plaintiff, stating that it has ownership of land in question and every right to develop and use the same according to its discretion. The reply was not found satisfactory and therefore, unauthorized construction was ordered under section 10 of Act, 1976 to be removed. For illegal act of plaintiff, defendant-appellant also reported the matter to Police and F.I.R was registered at Police Station, Sector 20, Noida on 22.7.1997. The defendant-appellant placed on record a certified copy of notification dated 11.1989 published by State of U.P in exercise of power under Act of 1976 to declare certain area of Dadari Tahsil, within "Industrial Development Area" and part of Noida. Village Nagli and Nagla is mentioned at item 8 thereof.

5. Trial Court on the basis of pleading of parties framed six

LI

Sumit

Megha
Megha Aditya Gupta

issues as under:-

1- क्या वादी वादपत्र में अभिकथनानुसार प्रश्नगत भूमि पर बतौर स्वामी अध्यासित है ?

Is plaintiff owner in possession of the disputed land as stated in the plaint. ?

2- क्या वाद दफा 331 उत्तर प्रदेश जमींदारी खात्मा अधिनियम से बाधित है ?

Whether suit is barred by sections 331 of U.P. Z.A & L.R Act ?

3- क्या वादी का वाद आदेश 7 नियम 11 जाब्ता दीवानी के अन्तर्गत खणित होने योग्य है ?

Whether suit of plaintiff is liable to be dismissed under Order 7 Rule 11 C.P.C ?

4- क्या प्रश्नगत भूमि प्रतिवादी संख्या-1 द्वारा अधिग्रहण की जा चुकी है और वादी को उस भूमि की बाबत वाद प्रस्तुत करने का कोई क्षेत्राधिकार नहीं है ?

Whether disputed land has been acquired by defendant No.1 and plaintiff has no right to file suit in respect of that land ?

5- क्या प्रस्तुत वाद को सुनने का क्षेत्राधिकार इस न्यायालय को नहीं है ?

Whether the Court has no jurisdiction to hear the suit ?

6- क्या वादी अनुतोष यदि कोई हो, को पाने को अधिकारी है ?

Whether the plaintiff is entitled to relief, if any.

(English translation by Court)

6. Besides documentary evidence, plaintiff examined one witness Jamal Abdul Nasir as P.W-1 and defendant-appellant examined Hukum Singh as D.W-1.

7. Issues 1 and 4 both have been answered in favour of plaintiff and against defendant-appellant. The Trial Court has held that though by notification dated 11.7.1989 village Nagli Nagla was declared as "Industrial Development Area" and part of Noida but the defendant -appellant could not adduce any evidence to show that in the approved Master plan as applicable in 1997-98, disputed area was notified or included. It also held that defendant-appellant pleaded that area has been acquired and vested in State of U.P but

could not prove the same. Issue 2 and 5 with regard to jurisdiction of Court have also been answered against defendant-appellant. Issue 3 regarding Order 7 Rule 11 C.P.C was answered against defendant and ultimately suit has been decreed by observing that possession and activities of plaintiff-respondent shall not be interfered except in accordance with law.

8. Sri Shivam Yadav, learned counsel appearing for appellant contended that since entire area was notified to be an "Industrial Development Area," therefore, no developmental activities could have been carried out by plaintiff-respondent without prior permission of appellant.

9. The only question up for consideration to decide this appeal is "whether plaintiff-respondent could not have proceeded to carry on developmental activities over disputed land without prior permission of defendant-appellant."

10. The sole witness produced by defendant-appellant as D.W-1 before the Court below admitted in his cross-examination that disputed land was not acquired by Noida. He also admitted that in Master plan, disputed land was reserved for agricultural use. The owners in possession of disputed property were well within their right to use the same for agricultural purpose. He also admitted that plaintiff-respondents were not carrying on any Industrial work on the disputed land but have a right to make Kachha passage to reach their agricultural land and can also install tube-well etc.

11. Learned counsel for defendant- appellant could not place any document or otherwise evidence which was part of record to show that disputed premises was made part of Master plan under section 8 of Act, 1976. The findings recorded by Trial Court in this regard could not be shown to be incorrect and perverse. The mere fact that village Nagli and Nagla has been declared as Industrial Development Area, ifso facto would not result in inclusion of that area in the notified master plan. No provision was placed before this

L1

Sumit

Mehar Singh
Mehar Singh Gupta

Court, despite repeated quarry, to show, if disputed land was not part of Master plan, still no activity whatsoever could be carried out by plaintiff-respondents without permission of defendant-appellant. The Court below has not restrained defendant-appellant from proceeding against plaintiff -respondent if he is not acting in accordance with law but it says that after following procedure prescribed in law, it can proceed, meaning thereby, at any stage, it is open to defendant-appellant to proceed against plaintiff-respondent, if its activity, in any manner, is found illegal, by observing procedure prescribed in law.

12. In view of above and in absence of anything otherwise shown by defendant-appellant's counsel, the findings recorded by courts below cannot be said to be incorrect or based on any misreading of document or otherwise contrary to law.

13. We thus answer above question against defendant-appellant.

14. No other argument has been raised/advanced in this appeal.

15. The appeal, therefore, is dismissed with costs.

Dt.15.9.2015.

G.S

Li

Sumit

Megh
Megh Aditya Gupta

375

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN
ORIGINAL APPLICATION No 641 OF 2023

IN THE MATTER OF :
SUMAN CHAUHAN AND 49 OTHERS Vs GOVT OF UTTAR PRADESH AND OTHERS

AFFIDAVIT

I, Megha Abhay Gupta, daughter of Air Commodore Abhay Gupta VSM, address Plot 56 A, Dostpur Mangrauli, District Gautam Budh Nagar, NOIDA - 203301, Indian by nationality, presently at Delhi, do hereby solemnly affirm and state as follows :

1. That I am the original applicant in the matter and am competent to depose.
2. That all the information supplied by me in the accompanying reply, is true to the best of my knowledge.

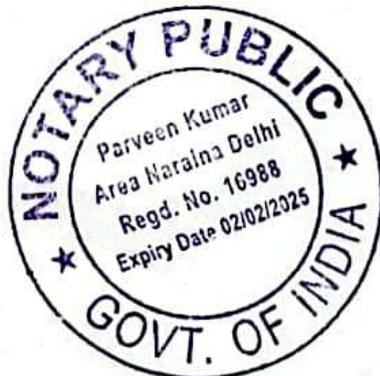
Megha Gupta
Megha Abhay Gupta
Deponent

VERIFICATION :

It is hereby certified that the above contents of the Affidavit are correct and true and that nothing has been concealed.

Verified on : 13 May 2024

Megha Gupta
Megha Abhay Gupta
Deponent



ATTESTED BY,
Parveen Kumar
PARVEEN KUMAR
NOTARY, DELHI, R-16988
GOVT. OF INDIA

13 MAY 2024

Li

Sumit

Megha Gupta

Service of report being submitted by applicants to Hon'ble NGT

1 message

manoj@synergyinfracon.com <manoj@synergyinfracon.com>

Mon, May 13, 2024 at 5:30 PM

To: csup@nic.in, ceodelhi.djb@nic.in, ceifcd@gmail.com, csdelhi@nic.in, fciwrd@gmail.com, ceo@noidaauthorityonline.com, eincididuplu-up@nic.in, contactdfccil@dfcc.co.in, dmgbn@nic.in, judicial-ngt@gov.in

Cc: abhay gupta <tony51aoc@rediffmail.com>

Dear Sirs,

> You are respondents in the Original application no. 641/2023 (Suman Chauhan and 49 others VS Govt of Uttar Pradesh and others). Please find herewith enclosed report being submitted to Hon'ble NGT by the applicants for your compliance and necessary action.

>

> Regards

> Manoj Singh (Original Applicant)

> 8076083151

>

**Reply Served.pdf**

10983K

L1

Sunit

Manoj Singh
manoj.singh@synergyinfracon.com